

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 3/83-ALC1/2019 **MEETING DATE** : 10.07.2019

Case No.: 392/1/83-ALC1/2019	Party Name: NARSIPUR CHEMICALS PVT LTD	Meet No/Date: 3/83-ALC1/2019 10.07.2019	Status: Case Approved
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HQ File :01/83/050/01224/AM19/	RLA File :03/95/040/00033/AM16/	Lic.No/Date:0310795840 12.05.2015	Defer Date:
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1 **Decision** :The Committee considered the case as per agenda and decided to ratify the norms as under:

Export item	Qty	Import Item	Qty
AQUASURF I 100 (IODOPHOR 10%)	6000KG	IODINE	600KG

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 39/1/83-ALC1/2019	Party Name: PRASAN SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2019 10.07.2019	Status: Transferred to Concerned RA
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HQ File :01/83/050/00871/AM19 /	RLA File :10/24/040/00006/AM16 /	Lic.No/Date:101005913 0 13.05.2015	Defer Date:10.07.2019
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2 **Decision** :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 393/1/83-ALC1/2019	Party Name: NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date: 3/83-ALC1/2019 10.07.2019	Status: Case Withdrawn
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3 HQ File :01/83/050/01225/AM19/	RLA File :03/95/040/00021/AM16/	Lic.No/Date:0310795904 14.05.2015	Defer Date:
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Decision :The Committee considered the case as per agenda and the firm has informed that they have been with drawan the case.



Case No.:395/1/83-ALC1/2019	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 3/83-ALC1/2019 10.07.2019	Status: Transferred to Concerned RA
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HQ File :01/83/050/01227/AM19	RLA File :03/95/040/00063/AM16	Lic.No/Date: 031079617 7	Defer Date: 10.07.2019
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4

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:396/1/83-ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83-ALC1/2019 10.07.2019	Status: Transferred to Concerned RA
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HQ File :01/83/050/01228/AM19	RLA File :10/24/040/00002/AM16	Lic.No/Date: 101005916 1	Defer Date: 10.07.2019
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5

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:397/1/83-ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83-ALC1/2019 10.07.2019	Status: Transferred to Concerned RA
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HQ File :01/83/050/01229/AM19	RLA File :10/24/040/00001/AM16	Lic.No/Date: 101005916 2	Defer Date: 10.07.2019
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6

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:398/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01230/AM19	RLA File :10/24/040/00010/AM16	Lic.No/Date:101005916 3 29.05.2015	Defer Date:10.07.2019
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7

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:399/1/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01231/AM19	RLA File :10/24/040/00013/AM16	Lic.No/Date:101005916 7 02.06.2015	Defer Date:10.07.2019
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8

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:43/1/83-ALC1/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00875/AM19	RLA File :10/24/040/00015/AM16	Lic.No/Date:101005918 8 03.07.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 402/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/01234/AM19 1 /	RLA File :10/24/040/00017/AM16 0 /	Lic.No/Date:101005918 9 03.07.2015	Defer Date:10.07.2019
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0 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 404/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/01236/AM19 1 /	RLA File :10/24/040/00022/AM16 0 /	Lic.No/Date:101005920 0 15.07.2015	Defer Date:10.07.2019
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1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 405/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/01237/AM19 1 /	RLA File :10/24/040/00023/AM16 1 /	Lic.No/Date:101005920 1 15.07.2015	Defer Date:10.07.2019
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2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 407/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/01239/AM19	RLA File :10/24/040/00027/AM16	Lic.No/Date:101005920 4 21.07.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 417/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/01249/AM19	RLA File :10/24/040/00035/AM16	Lic.No/Date:101005923 0 07.08.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 419/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/01251/AM19	RLA File :10/24/040/00040/AM16	Lic.No/Date:101005924 0 11.08.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:418/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01250/AM19	RLA File :10/24/040/00037/AM16	Lic.No/Date:101005923 9 11.08.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:421/1/83-ALC1/2019	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01253/AM19	RLA File :10/24/040/00034/AM16	Lic.No/Date:101005924 9 17.08.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:423/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01255/AM19	RLA File :10/24/040/00041/AM16	Lic.No/Date:101005925 0 17.08.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:424/1/83- **Party Name:**SYNTHITE **Meet No/Date:**3/83- **Status:**Transferre
ALC1/2019 **INDUSTRIES** **ALC1/2019** **d to Concerned**
LIMITED **10.07.2019** **RA**

HQ File **RLA File** **Lic.No/Date:**101005925 **Defer**
:01/83/050/01256/AM19 **:10/24/040/00044/AM16** **1** **Date:**10.07.2019

1 / / 17.08.2015

9 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:425/1/83- **Party Name:**BOS **Meet No/Date:**3/83- **Status:**Case
ALC1/2019 **NATURAL FLAVORS** **ALC1/2019** **Approved**
PVT. LTD. **10.07.2019**

HQ File **RLA File** **Lic.No/Date:**1010059254 **Defer Date:**
:01/83/050/01257/AM19/ **:10/24/040/00033/AM16/** **24.08.2015**

20 **Decision :**The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Ginger Oil (Refined)	975KG	Ginger Oil (Crude)	980KG

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.:426/1/83- **Party Name:**SYNTHITE **Meet No/Date:**3/83- **Status:**Transferre
ALC1/2019 **INDUSTRIES** **ALC1/2019** **d to Concerned**
LIMITED **10.07.2019** **RA**

HQ File **RLA File** **Lic.No/Date:**101005926 **Defer**
:01/83/050/01258/AM19 **:10/24/040/00043/AM16** **0** **Date:**10.07.2019

2 / / 26.08.2015

1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:427/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01259/AM19	RLA File :10/24/040/00042/AM16	Lic.No/Date:101005926 1 26.08.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:431/1/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01263/AM19	RLA File :10/24/040/00050/AM16	Lic.No/Date:101005926 7 15.09.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:433/1/83-ALC1/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01265/AM19	RLA File :10/24/040/00056/AM16	Lic.No/Date:101005928 8 08.10.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:65/1/83-
ALC1/2019

Party Name:SHAILNICK
CHEMICALS PVT.LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/00897/AM19/

RLA File
:08/24/040/00224/AM16/

Lic.No/Date:0810136223 Defer Date:
08.10.2015

Decision :The Committee considered the case as per agenda and decided to ratify the norms on net to net basis with Import item No. 2 is allowed as per General Policy for Packing Material of H.B. Procedure Vol II.

Export Item	Qty	Import Item	Qty
25 Putty Base & Activator Packed in Plastic Bags of different sizes (sizes :1)165 X 95MM (2)169 X 95MM (3)215 X 150MM (4)165 X 150MM) (Net Content 2629.125 Kgs of Epoxy Resin Bisphenol A/F, 500000 Nos)	19475KG	Epoxy Resin Bisphenol	2629.125KG
		Relevant Plastic Bags (Sizes :(1)165 X 95MM (2)169 X 95MM (3)215 X 150MM (4)165 X 150MM)	Allowed as per General Policy for Packing Material of H.B. Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:434/1/83-
ALC1/2019

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transferred to Concerned
RA

HQ File
:01/83/050/01266/AM19

RLA File
:10/24/040/00054/AM16

Lic.No/Date:101005928 Defer
Date:10.07.2019

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08.10.2015

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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:435/1/83-
ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File **RLA File** **Lic.No/Date:**101005929 **Defer**
:01/83/050/01267/AM19 :10/24/040/00061/AM16 7 **Date:**10.07.2019
2 / / 26.10.2015

7 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:436/1/83-
ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File **RLA File** **Lic.No/Date:**101005930 **Defer**
:01/83/050/01268/AM19 :10/24/040/00062/AM16 0 **Date:**10.07.2019
2 / / 29.10.2015

8 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:437/1/83-
ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File **RLA File** **Lic.No/Date:**101005930 **Defer**
:01/83/050/01269/AM19 :10/24/040/00063/AM16 1 **Date:**10.07.2019
2 / / 29.10.2015

9 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:438/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01270/AM19	RLA File :10/24/040/00065/AM16	Lic.No/Date:101005930 2 29.10.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:439/1/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01271/AM19	RLA File :10/24/040/00066/AM16	Lic.No/Date:101005931 1 11.11.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:440/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01272/AM19	RLA File :10/24/040/00068/AM16	Lic.No/Date:101005931 4 17.11.2015	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:444/1/83- Party Name:PLANT Meet No/Date:3/83- Status:Transferr
ALC1/2019 LIPIDS PRIVATE ALC1/2019 d to Concerned
LIMITED 10.07.2019 RA
HQ File RLA File Lic.No/Date:101005933 Defer
:01/83/050/01276/AM19 :10/24/040/00078/AM16 8 Date:10.07.2019
3 / / 09.12.2015
3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:445/1/83- Party Name:PLANT Meet No/Date:3/83- Status:Transferr
ALC1/2019 LIPIDS PRIVATE ALC1/2019 d to Concerned
LIMITED 10.07.2019 RA
HQ File RLA File Lic.No/Date:101005934 Defer
:01/83/050/01277/AM19 :10/24/040/00085/AM16 8 Date:10.07.2019
3 / / 18.12.2015
4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:8/1/83- Party Name:SYNTHITE Meet No/Date:3/83- Status:Transferr
ALC1/2019 INDUSTRIES ALC1/2019 d to Concerned RA
LIMITED 10.07.2019
HQ File RLA File Lic.No/Date:101005937 Defer
:01/83/050/00840/AM19 :10/24/040/00099/AM16 2 Date:10.07.2019
3 / / 19.01.2016
5 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 3/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00835/AM19 /	RLA File :10/24/040/00101/AM16 /	Lic.No/Date:101005937 7 22.01.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 4/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00836/AM19 /	RLA File :10/24/040/00100/AM16 /	Lic.No/Date:101005937 8 22.01.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 10/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00842/AM19 /	RLA File :10/24/040/00109/AM16 /	Lic.No/Date:101005941 1 16.02.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 11/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00843/AM19	RLA File :10/24/040/00110/AM16	Lic.No/Date:101005941 2 16.02.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 14/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00846/AM19	RLA File :10/24/040/00117/AM16	Lic.No/Date:101005941 8 29.02.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 17/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00849/AM19	RLA File :10/24/040/00127/AM16	Lic.No/Date:101005944 9 31.03.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 18/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00850/AM19	RLA File :10/24/040/00128/AM16	Lic.No/Date:101005945 4	Defer Date:10.07.2019
4 /	/	01.04.2016	

2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 29/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00861/AM19	RLA File :10/24/040/00015/AM17	Lic.No/Date:101005948 8	Defer Date:10.07.2019
4 /	/	24.05.2016	

3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 31/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00863/AM19	RLA File :10/24/040/00016/AM17	Lic.No/Date:101005949 4	Defer Date:10.07.2019
4 /	/	31.05.2016	

4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:33/1/83-ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00865/AM19 RLA File :10/24/040/00022/AM17 1 Lic.No/Date:101005951 1 Defer Date:10.07.2019

4 / / 15.06.2016

5 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:500/1/83-ALC1/2019 **Party Name:**WELSET PLAST EXTRUSIONS PVT.LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01332/AM19/ RLA File :03/95/040/00159/AM17/ Lic.No/Date:0310806005 08.07.2016 Defer Date:

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import item	Qty
FILLER MASTER BATCH	500000KG	LLDPE	154500kg
Net Content Per 1 Kg : LLDPE 0.300 Kg, CALCIUM CARBONATE 0.700 Kg		CALCIUM CARBONATE	360500kg

46 RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.:36/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00868/AM19 RLA File :10/24/040/00038/AM17 0 Lic.No/Date:101005954 15.07.2016 Defer Date:10.07.2019

4 / / 15.07.2016

7 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 37/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00869/AM19	RLA File :10/24/040/00037/AM17	Lic.No/Date:101005954 3	Defer Date:10.07.2019
4 /	/	19.07.2016	

- 8 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 104/1/83- ALC1/2019	Party Name: BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00936/AM19	RLA File :10/24/040/00039/AM17	Lic.No/Date:101005954 5	Defer Date:10.07.2019
4 /	/	21.07.2016	

- 9 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 41/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00873/AM19	RLA File :10/24/040/00043/AM17	Lic.No/Date:101005957 2	Defer Date:10.07.2019
5 /	/	29.07.2016	

- 0 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 40/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
HQ File :01/83/050/00872/AM19	RLA File :10/24/040/00044/AM17	Lic.No/Date:101005957 1	Defer Date:10.07.2019
5 /	/	29.07.2016	

¹ **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 44/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
HQ File :01/83/050/00876/AM19	RLA File :10/24/040/00050/AM17	Lic.No/Date:101005959 4	Defer Date:10.07.2019
5 /	/	26.08.2016	

² **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 46/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
HQ File :01/83/050/00878/AM19	RLA File :10/24/040/00056/AM17	Lic.No/Date:101005960 1	Defer Date:10.07.2019
5 /	/	07.09.2016	

³ **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 47/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00879/AM19 5 /	RLA File :10/24/040/00058/AM17 4 /	Lic.No/Date:101005960 2 07.09.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 101/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00933/AM19 5 /	RLA File :10/24/040/00063/AM17 5 /	Lic.No/Date:101005962 2 05.10.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 50/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00882/AM19 5 /	RLA File :10/24/040/00070/AM17 6 /	Lic.No/Date:101005962 8 20.10.2016	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:51/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00883/AM19 / RLA File :10/24/040/00071/AM17 / Lic.No/Date:101005962 9 20.10.2016 Defer Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:52/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00884/AM19 / RLA File :10/24/040/00072/AM17 / Lic.No/Date:101005963 4 24.10.2016 Defer Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:252/1/83-ALC1/2019 **Party Name:**SIDDHI VINAYAKA SPECHEM PVT.LTD., **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01084/AM19/ RLA File :07/24/040/00250/AM17/ Lic.No/Date:0710110573 26.10.2016 Defer Date:

Decision :Already approved in its M/No. 2/19 vide case No. M-83 manual held on 30.05.2019

Case No.:53/1/83-ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00885/AM19 / RLA File :10/24/040/00075/AM17 / Lic.No/Date:101005964 0 27.10.2016 Defer Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 54/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferred to Concerned RA
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HQ File :01/83/050/00886/AM19	RLA File :10/24/040/00076/AM17	Lic.No/Date:101005964 1	Defer Date:10.07.2019
6 /	/	27.10.2016	

1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 57/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferred to Concerned RA
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HQ File :01/83/050/00889/AM19	RLA File :10/24/040/00079/AM17	Lic.No/Date:101005964 9	Defer Date:10.07.2019
6 /	/	08.11.2016	

2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 58/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferred to Concerned RA
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HQ File :01/83/050/00890/AM19	RLA File :10/24/040/00083/AM17	Lic.No/Date:101005966 2	Defer Date:10.07.2019
6 /	/	06.12.2016	

3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:59/1/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00891/AM19	RLA File :10/24/040/00087/AM17	Lic.No/Date:101005967 2	Defer Date:10.07.2019
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6 /	/	27.12.2016	
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4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:61/1/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00893/AM19	RLA File :10/24/040/00094/AM17	Lic.No/Date:101005968 1	Defer Date:10.07.2019
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6 /	/	05.01.2017	
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5 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:62/1/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00894/AM19	RLA File :10/24/040/00093/AM17	Lic.No/Date:101005968 2	Defer Date:10.07.2019
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6 /	/	05.01.2017	
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6 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:64/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00896/AM19 **RLA File** :10/24/040/00099/AM17 **Lic.No/Date:**101005970 0 **Defer Date:**10.07.2019

6 / / 25.01.2017

7 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:539/1/83-ALC1/2019 **Party Name:**GUJARAT FLUORO CHEMICALS LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01371/AM19/ **RLA File** :34/24/040/00297/AM17/ **Lic.No/Date:**3410042916 **Defer Date:**08.02.2017

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	Import Item	Qty in MT
68 Refrigerant Gas R-410A(Refrigerant Blend R410A(Filled in Cyl of 25lbs/11.3 kgs Gas capacity made out of CRCA S/Sheet (Blend of R-32 – 50%, R-125 – 50%))	1MT	Chloroform (minimum 99% Purity) OR	1.37MT
		Methanol	NIL
		Fluorspar (Acid Grade)	1.02MT
		Anhydrous Hydro Fluoric Acid	NIL
		Difluoromethane (HFC-32) (R-32)	0.50MT
		Relevant Packing Material (i.e. Empty Cylinder)(25lbs/11.3 kgs Gas Capacity made out of CRCA S/Sheet of thick up to 4mm)	Allowed as per General Policy for Packing Material of H.B. Procedure Vol II.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 67/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00899/AM19	RLA File :10/24/040/00106/AM17	Lic.No/Date:101005971 4 09.02.2017	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 68/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00900/AM19	RLA File :10/24/040/00107/AM17	Lic.No/Date:101005971 5 09.02.2017	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 71/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00903/AM19	RLA File :10/24/040/00108/AM17	Lic.No/Date:101005972 5 21.02.2017	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:80/1/83- ALC1/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transfere d to Concerned RA
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HQ File :01/83/050/00912/AM19 7 /	RLA File :10/24/040/00119/AM17 /	Lic.No/Date:101005973 9 04.04.2017	Defer Date:10.07.2019
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- 2 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:77/1/83- ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transfere d to Concerned RA
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HQ File :01/83/050/00909/AM19 7 /	RLA File :10/24/040/00002/AM18 /	Lic.No/Date:101005974 7 04.05.2017	Defer Date:10.07.2019
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- 3 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:78/1/83- ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transfere d to Concerned RA
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HQ File :01/83/050/00910/AM19 7 /	RLA File :10/24/040/00003/AM18 /	Lic.No/Date:101005974 8 04.05.2017	Defer Date:10.07.2019
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- 4 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:79/1/83- ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00911/AM19	RLA File :10/24/040/00004/AM18	Lic.No/Date:101005974 9 04.05.2017	Defer Date:10.07.2019
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Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:158/1/83- ALC1/2019	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00990/AM19	RLA File :10/24/040/00001/AM18	Lic.No/Date:101005975 1 08.05.2017	Defer Date:10.07.2019
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Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:85/1/83- ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00917/AM19	RLA File :10/24/040/00008/AM18	Lic.No/Date:101005975 6 22.05.2017	Defer Date:10.07.2019
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Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:87/1/83-
ALC1/2019

Party Name:CHHENNA
CORPORATION

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/00919/AM19/

RLA File
:05/23/040/00057/AM18/

Lic.No/Date:0510402694 **Defer Date:**
24.05.2017

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:

78	Export Item	Qty in Sq. meter	Import Item	Qty Sq. meter
	ECG PAPER. GSM : 58	5,63,642 Sq Meter	THERMAL PAPER. GSM : 58	6,20,000 Sq. Meter
	ECG PAPER. GSM : 80	72,728 Sq Meter	THERMAL PAPER. GSM : 80	80,000 Sq Meter

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE. RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.:86/1/83-
ALC1/2019

Party Name:SYNTHITE
INDUSTRIES
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transferr
ed to Concerned
RA

HQ File
:01/83/050/00918/AM19

RLA File
:10/24/040/00012/AM18

Lic.No/Date:101005975 **Defer**
9
Date:10.07.2019
24.05.2017

9 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off. .

Case No.:98/1/83-
ALC1/2019

Party Name:PRAVIN
CHHAPERIA
MR(PROP.M/S.CHHAPERIA
INTL CO)

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/00930/AM19/

RLA File
:07/24/040/00067/AM18/

Lic.No/Date:0710111753 **Defer Date:**
14.06.2017

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

80	Export Item	Qty	Import Item	Qty
	MICA TAPE CUT TO SIZE- ranging from 4mm to 505 mm	198000KG	Relevant MICA TAPE IN JUMBO ROLL FORM width ranging from 450mm to 1020mm	2,00,000KG
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RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 88/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00920/AM19	RLA File :10/24/040/00013/AM18	Lic.No/Date:101005977	Defer Date:10.07.2019
8 /	/	19.06.2017	

- 1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 89/1/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00921/AM19	RLA File :10/24/040/00014/AM18	Lic.No/Date:101005977	Defer Date:10.07.2019
8 /	/	19.06.2017	

- 2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 90/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferr ed to Concerned RA
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HQ File :01/83/050/00922/AM19	RLA File :10/24/040/00019/AM18	Lic.No/Date:101005977	Defer Date:10.07.2019
8 /	/	30.06.2017	

- 3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:154/1/83- ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00986/AM19	RLA File :10/24/040/00017/AM18	Lic.No/Date:101005977 9	Defer Date:10.07.2019
8 /	/	30.06.2017	

- 4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:93/1/83- ALC1/2019	Party Name:SARK SPICE PRODUCTS PVT.LTD.	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00925/AM19	RLA File :10/24/040/00016/AM18	Lic.No/Date:101005978 6	Defer Date:10.07.2019
8 /	/	20.07.2017	

- 5 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:368/1/83- ALC1/2019	Party Name:ARISHINA LIFE SCIENCES PVT LTD	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/01200/AM19	RLA File :10/24/040/00026/AM18	Lic.No/Date:101005978 9	Defer Date:10.07.2019
8 /	/	07.08.2017	

- 6 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

**Case No.:161/1/83-
ALC1/2019**

**Party Name:GUJARAT
FLUORO CHEMICALS
LTD**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Case
Approved**

**HQ File
:01/83/050/00993/AM19/**

**RLA File
:34/24/040/00109/AM18/**

**Lic.No/Date:3410043385 Defer Date:
09.08.2017**

Decision :The Committee considered the case as per agenda and decided to ratify the norms repeat on as under:-

Export item	Qty	Import Item	Qty
87 Refrigerant Gas R-410A (Refrigerant Blend R410A) Filled in Bulk(Blend R-32-50%,R-125 – 50%	1MT	Chloroform (Minimum 99% Purity)	1.37MT
		Methanol	NIL
		Fluorspar (Acid Grade)	1.02MT
		Anhydrous Hydro Fluoric Acid	NIL
		Diffuoromethane (HFC-32 (R-32)	0.50MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

**Case No.:191/1/83-
ALC1/2019**

**Party Name:CAMPBOR &
ALLIED PRODUCTS
LIMITED,**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Case
Approved**

**HQ File
:01/83/050/01023/AM19/**

**RLA File
:03/94/040/00417/AM18/**

**Lic.No/Date:031081521 Defer Date:
1
17.08.2017**

Decision :The Committee considered the case as per agenda and decided to ratify the norms Aas under:-

Export Item	Qty	Import Item	Qty
8 ASTROMUSK (BB) (Astromusk in Benzyl Benzoate . Total Astromusk content 62.5% min.) 1,3,4,6,7,8-hexahydro4,6,6,7,8,8-hexamethylindeno-{5-6-c} pyran	1KG	1 ISOAMYLENE	0.2944KG
		2 PROPYLENE OXIDE	0.1824KG
		3 ALPHA METHYL STYRENE	0.4625KG
		4 PARAFORMALDEHYDE	0.088KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 95/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00927/AM19	RLA File :10/24/040/00028/AM18	Lic.No/Date:101005979 8	Defer Date:10.07.2019
8 /	/	17.08.2017	

9 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 544/1/83- ALC1/2019	Party Name: COLORCON ASIA PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/01376/AM19	RLA File :17/24/040/00038/AM18	Lic.No/Date:171000665 5	Defer Date:10.07.2019
9 /	/	21.08.2017	

Decision :The Committee considered the case as per agenda and and obserbed that in the last meeting , COA was called for,. Now, the firm vide letters dt. 26.7.2019 has informed that they have already discharged the export obligation and Advance Authorization is redemmed, hence no further fixation of norms is required for the said Authorization, the committee has decided to dispose of the case and transferred to RA concerned.

Case No.: 96/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00928/AM19	RLA File :10/24/040/00030/AM18	Lic.No/Date:101005980 1	Defer Date:10.07.2019
9 /	/	29.08.2017	

1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 99/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00931/AM19	RLA File :10/24/040/00031/AM18	Lic.No/Date:101005980 7 12.09.2017	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 102/1/83- ALC1/2019	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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HQ File :01/83/050/00934/AM19	RLA File :10/24/040/00035/AM18	Lic.No/Date:101005981 3 26.09.2017	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 103/1/83- ALC1/2019	Party Name: FORACE POLYMERS PVT. LTD.	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
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94 HQ File :01/83/050/00935/AM19/	RLA File :05/23/040/00263/AM18/	Lic.No/Date:0510404283 13.10.2017	Defer Date:
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Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.: 457/1/83- ALC1/2019	Party Name: BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
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95 HQ File :01/83/050/01289/AM19/	RLA File :50/24/040/00004/AM18/	Lic.No/Date:5010002381 26.10.2017	Defer Date:
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Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:108/1/83-ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00940/AM19 RLA File :10/24/040/00038/AM18 1 Lic.No/Date:101005983 Defer Date:10.07.2019
9 / / 13.11.2017

- 6 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:109/1/83-ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00941/AM19 RLA File :10/24/040/00039/AM18 2 Lic.No/Date:101005983 Defer Date:10.07.2019
9 / / 13.11.2017

- 7 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:198/1/83-ALC1/2019 **Party Name:**DEE DEE LABEL **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01030/AM19/ RLA File :03/94/040/00642/AM18/ Lic.No/Date:0310817079 Defer Date: 15.11.2017

- 98 **Decision :**The Committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	Import Item	Qty
SILICONE COATED RELEASE PAPER 62 GSM + / - 10%	100MT	GLASSINE PAPER 62 GSM + / - 10% IN JUMBO ROLL	104.00MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

**Case No.:110/1/83-
ALC1/2019**

Party Name:FORACE
POLYMERS PVT. LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

99 HQ File

:01/83/050/00942/AM19/

RLA File

:05/23/040/00316/AM18/

Lic.No/Date:0510404612 Defer Date:
15.11.2017

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

**Case No.:171/1/83-
ALC1/2019**

Party Name:SATYAM
POLY PLAST

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

100 HQ File

:01/83/050/01003/AM19/

RLA File

:13/24/040/00038/AM18/

Lic.No/Date:1310048778 Defer Date:
15.11.2017

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

**Case No.:111/1/83-
ALC1/2019**

Party Name:KLJ
ORGANIC LTD

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

101 HQ File

:01/83/050/00943/AM19/

RLA File

:05/23/040/00308/AM18/

Lic.No/Date:0510404621 Defer Date:
16.11.2017

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:114/1/83-ALC1/2019

Party Name:AVERY
DENNISON INDIA PVT LTD

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

HQ File

:01/83/050/00946/AM19/

RLA File

:05/23/040/00306/AM18/

Lic.No/Date:0510404696 Defer Date:
23.11.2017

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	Import Item	Qty
SELF ADHESIVE PAPER 145 GSM +/- 10%	500000Sq.meter	GLASSINE BASE PAPER 58 GSM +/- 10%	520000 Sq.meter
		SOLPRENE - Butadiene-styrene polymer	1597KG
		WESTREZ 5101P - Rosin Ester	4706.820KG
SELF ADHESIVE PAPER 126 GSM +/- 10%	1800000Sq. meter	GLASSINE BASE PAPER 50 GSM +/- 10%	1872000 Sq.meter
		SOLPRENE - Butadiene-styrene polymer	4661.530KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Case No.:115/1/83-
ALC1/2019**

Party Name:INDOGULF
CROPS SCIENCES
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

HQ File
:01/83/050/00947/AM19/

RLA File
:05/23/040/00294/AM18/

Lic.No/Date:0510404708 Defer Date:
23.11.2017

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	Import Item	Qty
Lambda Cyhalothrin 5% EC (NET CONTENT OF 3024KG OF IMPORT ITEM SHALL BE REFLECTED IN EXPORT.) Lambda Cyhalothrin 5% EC	72000Litre	Lambda Cyhalothnic Acid 99% Lambda Cyhalothnic Acid 99% Min	3039.00KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

**Case No.:116/1/83-
ALC1/2019**

Party Name:PLANT
LIPIDS PRIVATE
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Transfere
d to Concerned
RA**

HQ File
:01/83/050/00948/AM1
9/

RLA File
:10/24/040/00043/AM1
8/

Lic.No/Date:101005984 Defer
2 Date:10.07.2019
05.12.2017

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

**Case No.:117/1/83-
ALC1/2019**

Party Name:SYNTHITE
INDUSTRIES
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Transfere
d to Concerned
RA**

HQ File
:01/83/050/00949/AM1
9/

RLA File
:10/24/040/00046/AM1
8/

Lic.No/Date:101005984 Defer
8 Date:10.07.2019
08.12.2017

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

**Case No.:473/1/83-
ALC1/2019**

Party Name:ARIHANT
INTERMEDIATES
(MADRAS) PVT LTD

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Rejected**

106 HQ File

:01/83/050/01305/AM19/

RLA File

:04/24/040/00183/AM18/

Lic.No/Date:0410163784 Defer Date:
12.12.2017

Decision :The Committee considered the case as per agenda and decided to rejected the case.
Import item Soda and Sodium are different items hence rejected.

**Case No.:118/1/83-
ALC1/2019**

Party Name:MODERN
INSECTICIDES LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

HQ File

:01/83/050/00950/AM19/

RLA File

:30/24/040/00033/AM18/

Lic.No/Date:3010104178 Defer Date:
12.12.2017

107 **Decision :**The Committee considered the case as per agenda and decided to ratify the norms
applied for as under:-

Export Item	Qty	Import Item	Qty
FIPRONIL 80% WG	2.500M.T.	FIPRONIL TECHNICAL 92% Not More then	2.173M.T.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Case No.:120/1/83-
ALC1/2019**

Party Name:KANCOR
INGREDIENTS
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Transferr
ed to Concerned
RA**

HQ File

:01/83/050/00952/AM1
9/

RLA File

:10/24/040/00054/AM1
8/

Lic.No/Date:101005987 Defer
3 Date:10.07.2019
17.01.2018

108 **Decision :**The Committee considered the case as per agenda and decided that in compliance with
the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No.
12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for
redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise)
based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided
that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:10/11/83-
ALC1/2018

Party Name:RAJIV
PLASTIC INDUSTRIES

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/00782/AM19/

RLA File
:03/91/040/00427/AM18/

Lic.No/Date:03108188 Defer Date:
37
02.02.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty.
1 COLOUR MASTER BATCHES Net content: 1) Relevant polymers viz polyethylene i.e, LLDPE 22000.000.KGS 2) Relevant polymers such as Polystyrene viz GPPS 500.KGS 3) Relevant polymers such as Polypropylene 1000.kgs 4) Titanium Dioxide (Rutile Grade) 12000,kgs 5) Relevant colour pigment/dyes viz organic pigments 100kgs 6) Polyethylene wax 1500.kgs	37100KG	1 RELEVANT POLYMERS SUCH AS POLYETHYLENE, I.E. LLDPE	22660 KG
2 BLACK MASTER BATCHES NET CONTENT : 1) RELEVANT POLYMERS SUCH AS POLYETHYLENE , I.E.LLDPE : 10,000.000 KG 2) RELEVANT POLYMERS SUCH AS POLYPROPYLENE : 2,500.000 KGS 3) RELEVANT POLYMERS SUCH AS POLYSTYRENE	15200KG	2 RELEVANT POLYMERS SUCH AS POLYSTYRENE NAMELY GPPS	515 KG
		3 RELEVANT POLYMERS SUCH AS POLYPROPYLENE	1030 KG
		4 TITANIUM DIOXIDE (RUTILE GRADE)	12360 KG
		5 RELEVANT COLOUR PIGMENT / DYES NAMELY ORGANIC PIGMENTS	103 KG

	I.E GPPS : 2,500.000 KG 4) CARBON BLACK : 200.000 KG				
3	ADDITIVE MASTER BATCHES NET CONTENT 1) Relevant polymers such as polyethylene i.e. LLDPE 7000.KGS 2) Relevant polymers such as polystyrene viz GPPS 1000KGS 3)Relevant polymers such as polypropylene 2500.kgs 4) Relevat additive upto 20% by weight of export product such as U V stabilizer 500,kgs	12500KG	6	POLYETHYLENE WAX	1545 KG
			7	RELEVANT POLYMERS SUCH AS POLYETHYLENE, I.E. LLDPE	10,300 KG
			8	RELEVANT POLYMERS SUCH AS POLYPROPYLENE	2575 KG
			9	RELEVANT POLYMERS SUCH AS POLYSTYRENE NAMELY GPPS	2575 KG
			10	CARBON BLACK	206 KG
			11	RELEVANT POLYMERS SUCH AS POLYETHYLENE, I.E. LLDPE	7210KG
			12	RELEVANT POLYMERS SUCH AS POLYSTYRENE NAMELY GPPS	1030kg
			13	RELEVANT POLYMERS SUCH AS POLYPROPYLENE	2575kg
			14	RELEVANT ADDITIVE UPTO 20% BY WEIGHT OF EXPORT PRODUCT SUCH AS U.V. STABILIZER	515kg

Case No.:123/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00955/AM1 9/	RLA File :10/24/040/00061/AM1 8/	Lic.No/Date:101005988 4 07.02.2018	Defer Date:10.07.2019
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11
0 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:122/1/83-ALC1/2019	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00954/AM1 9/	RLA File :10/24/040/00060/AM1 8/	Lic.No/Date:101005988 2 07.02.2018	Defer Date:10.07.2019
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11
1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:335/1/83-ALC1/2019	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01167/AM1 9/	RLA File :10/24/040/00059/AM1 8/	Lic.No/Date:101005988 3 07.02.2018	Defer Date:10.07.2019
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11
2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:124/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00956/AM1 9/	RLA File :10/24/040/00066/AM1 8/	Lic.No/Date:101005989 0 20.02.2018	Defer Date:10.07.2019
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- 11
3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:125/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00957/AM1 9/	RLA File :10/24/040/00067/AM1 8/	Lic.No/Date:101005989 1 20.02.2018	Defer Date:10.07.2019
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- 11
4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:126/1/83-ALC1/2019	Party Name:THARAKAN AND COMPANY	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/00958/AM1 9/	RLA File :10/24/040/00050/AM1 8/	Lic.No/Date:101005989 4 21.02.2018	Defer Date:10.07.2019
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- 11
5 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:128/1/83- ALC1/2019	Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00960/AM1 9/	RLA File :10/24/040/00063/AM1 8/	Lic.No/Date:101005989 8 06.03.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:129/1/83- ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00961/AM1 9/	RLA File :10/24/040/00068/AM1 8/	Lic.No/Date:101005990 1 07.03.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:130/1/83- ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
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HQ File :01/83/050/00962/AM1 9/	RLA File :10/24/040/00069/AM1 8/	Lic.No/Date:101005990 2 07.03.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

**Case No.:474/1/83-
ALC1/2019**

**Party Name:AUROVILLE
FOUNDATION**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Case
Approved**

119 HQ File

:01/83/050/01306/AM19/

RLA File

:25/24/040/00011/AM18/

**Lic.No/Date:2510004927 Defer Date:
20.03.2018**

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

**Case No.:131/1/83-
ALC1/2019**

**Party Name:KANCOR
INGREDIENTS
LIMITED**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Transfere
d to Concerned
RA**

HQ File

:01/83/050/00963/AM1

RLA File

:10/24/040/00075/AM1

**Lic.No/Date:101005991 Defer
4**

Date:10.07.2019

12 9/

8/

20.03.2018

0

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

**Case No.:527/1/83-
ALC1/2019**

**Party Name:COOL
COSMETICS (P) LTD**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Case
Approved**

121 HQ File

:01/83/050/01359/AM19/

RLA File

:04/24/040/00260/AM18/

**Lic.No/Date:0410164124 Defer Date:
21.03.2018**

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

**Case No.:132/1/83-
ALC1/2019**

**Party Name:PLANT
LIPIDS PRIVATE
LIMITED**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Transfere
d to Concerned
RA**

HQ File

:01/83/050/00964/AM1

RLA File

:10/24/040/00072/AM1

**Lic.No/Date:101005991 Defer
6**

Date:10.07.2019

12 9/

8/

22.03.2018

2

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:133/1/83-ALC1/2019 **Party Name:PLANT LIPIDS PRIVATE LIMITED** **Meet No/Date:3/83-ALC1/2019 10.07.2019** **Status:Transferred to Concerned RA**

HQ File :01/83/050/00965/AM19/ RLA File :10/24/040/00077/AM18/ Lic.No/Date:101005991 7 Defer Date:10.07.2019

12 9/ 8/ 22.03.2018

3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:144/1/83-ALC1/2019 **Party Name:SYNTHITE INDUSTRIES LIMITED** **Meet No/Date:3/83-ALC1/2019 10.07.2019** **Status:Transferred to Concerned RA**

HQ File :01/83/050/00976/AM19/ RLA File :10/24/040/00078/AM18/ Lic.No/Date:101005992 3 Defer Date:10.07.2019

12 9/ 8/ 03.04.2018

4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:174/1/83-ALC1/2019 **Party Name:AGNI FIBER BOARDS PVT.LTD,** **Meet No/Date:3/83-ALC1/2019 10.07.2019** **Status:Case Approved**

125 HQ File :01/83/050/01006/AM19/ RLA File :34/24/040/00400/AM18/ Lic.No/Date:3410044020 Defer Date: 06.04.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:31/5/83-ALC1/2018 **Party Name:UNITOP CHEMICALS PVT. LIMITED** **Meet No/Date:3/83-ALC1/2019 10.07.2019** **Status Case Deffered**

126 HQ File :01/83/050/00301/AM19/ RLA File :03/95/040/00047/AM19/ Lic.No/Date:0310820659 Defer Date:09.10.2019

25.04.2018

Decision :The Committee considered the case as per agenda and decided to D/L issue. D/L issue on 5.9.2019.

Case No.: 139/1/83- ALC1/2019	Party Name: ALPS CHEMICALS PVT.LTD.,	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Deferred
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127 HQ File :01/83/050/00971/AM19/	RLA File :08/24/040/00013/AM19/	Lic.No/Date:0810142449 26.04.2018	Defer Date 09.10.2019:
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Decision :The Committee considered the case as per agenda and decided to Defer the case & call hard copy from the fim/RA . Letter to be issue on 4.9.2019.

Case No.: 140/1/83- ALC1/2019	Party Name: BIOINGREDIA NATURAL PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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128 HQ File :01/83/050/00972/AM1 9/	RLA File :10/24/040/00004/AM1 9/	Lic.No/Date:101005993 8 11.05.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 141/1/83- ALC1/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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129 HQ File :01/83/050/00973/AM1 9/	RLA File :10/24/040/00080/AM1 8/	Lic.No/Date:101005994 1 11.05.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 143/1/83- ALC1/2019	Party Name: TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transferre d to Concerned RA
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130 HQ File :01/83/050/00975/AM1 9/	RLA File :10/24/040/00006/AM1 9/	Lic.No/Date:101005994 4 14.05.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

[Handwritten Signature]

Case No.:456/1/83-ALC1/2019 **Party Name:**VIZAG CARBON PVT LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01288/AM19/ **RLA File** :50/24/040/00007/AM19/ **Lic.No/Date:**5010002447 25.05.2018 **Defer Date:**

131 The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No. P-47011/208/2019/TSW dt. 16.08.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:146/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00978/AM19/ **RLA File** :10/24/040/00008/AM19/ **Lic.No/Date:**101005995 5 29.05.2018 **Defer Date:**10.07.2019

132 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:145/1/83-ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/00977/AM19/ **RLA File** :10/24/040/00009/AM19/ **Lic.No/Date:**101005995 4 29.05.2018 **Defer Date:**10.07.2019

3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:147/1/83-ALC1/2019 Party Name:SYNTHITE INDUSTRIES LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Transferred to Concerned RA**

HQ File :01/83/050/00979/AM1 9/ RLA File :10/24/040/00010/AM1 9/ Lic.No/Date:101005995 7 30.05.2018 Defer Date:10.07.2019

13 4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:149/1/83-ALC1/2019 Party Name:GREENLAM INDUSTRIES LIMITED. Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Case Approved**

135 HQ File :01/83/050/00981/AM19/ RLA File :05/23/040/00124/AM19/ Lic.No/Date:0510406825 12.06.2018 Defer Date:

Decision :The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of DPIIT UO No. 7/80/2019-TSW dt. 24.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.:150/1/83-ALC1/2019 Party Name:KANCOR INGREDIENTS LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Transferred to Concerned RA**

13 HQ File :01/83/050/00982/AM1 9/ RLA File :10/24/040/00013/AM1 9/ Lic.No/Date:101005996 8 12.06.2018 Defer Date:10.07.2019

6 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:153/1/83-ALC1/2019 Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Transferred to Concerned RA**

13 7 HQ File :01/83/050/00985/AM1 9/ RLA File :10/24/040/00014/AM1 9/ Lic.No/Date:101005997 1 18.06.2018 Defer Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:10/6/83-ALC1/2018 **Party Name:**SHYAM CHEMICALS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

138 HQ File RLA File Lic.No/Date:0310821989 Defer Date: 01/83/050/00378/AM19/ :03/95/040/00169/AM19/ 28.06.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms on repeat basis.

Case No.:228/1/83-ALC1/2019 **Party Name:**HINDUSTAN UNILEVER LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

139 HQ File RLA File Lic.No/Date:0310822072 Defer Date: 01/83/050/01060/AM19/ :03/94/040/01038/AM18/ 02.07.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:523/1/83-ALC1/2019 **Party Name:**INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

140 HQ File RLA File Lic.No/Date:0410164461 Defer Date: 01/83/050/01355/AM19/ :04/24/040/00050/AM19/ 02.07.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for,

Case No.:157/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File RLA File Lic.No/Date:101005998 Defer Date:10.07.2019
:01/83/050/00989/AM19/ :10/24/040/00018/AM19/ 02.07.2018

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:168/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01000/AM1 9/ RLA File :10/24/040/00023/AM1 9/ Lic.No/Date:101005998 9 10.07.2018 Defer Date:10.07.2019

14
2

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:170/1/83-ALC1/2019 **Party Name:**KANCOR INGREDIENTS LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01002/AM1 9/ RLA File :10/24/040/00026/AM1 9/ Lic.No/Date:101005999 1 12.07.2018 Defer Date:10.07.2019

14
3

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:172/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01004/AM1 9/ RLA File :10/24/040/00024/AM1 9/ Lic.No/Date:101005999 2 16.07.2018 Defer Date:10.07.2019

14
4

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:218/1/83-ALC1/2019 **Party Name:**VELLVETTE LIFESTYLE PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01050/AM19/ RLA File :03/95/040/00274/AM19/ Lic.No/Date:0310822319 16.07.2018 Defer Date:

Decision :he Committee considered the case as per agenda and decided to ratify the norms on net to net basis.

Case No.:178/1/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01010/AM19 / **RLA File** :10/24/040/00028/AM19 / **Lic.No/Date:**101006000 2 27.07.2018 **Defer Date:**10.07.2019

14 /
6 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:20/7/83-ALC1/2018 **Party Name:**GREENLAM INDUSTRIES LIMITED. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00490/AM19/ **RLA File** :05/23/040/00211/AM19/ **Lic.No/Date:**0510407426 03.08.2018 **Defer Date:**

147 **Decision :**The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of DIPPT UO No. 7/80/2019-TSW dt. 24.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.:42/7/83-ALC1/2018 **Party Name:**HIMADRI SPECIALITY CHEMICAL LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00512/AM19/ **RLA File** :02/24/040/00068/AM19/ **Lic.No/Date:**0210208631 09.08.2018 **Defer Date:**

148 **Decision :**The Committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	Import Item	Qty
IMPREGNATION PITCH	3000MT	COAL TAR PITCH (HARD PITCH)	3300MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:182/1/83-ALC1/2019 **Party Name:**KANCOR INGREDIENTS LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01014/AM19 **RLA File** :10/24/040/00032/AM19 **Lic.No/Date:**101006001 3 **Defer Date:**10.07.2019

14 / / 13.08.2018

9 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:184/1/83-ALC1/2019 **Party Name:**KUTCH CHEMICAL INDUSTRIES LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

150 **HQ File** :01/83/050/01016/AM19/ **RLA File** :34/24/040/00171/AM19/ **Lic.No/Date:**3410044417 14.08.2018 **Defer Date:**

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:59/6/83-ALC1/2018 **Party Name:**SUDARSHAN CHEMICAL INDUSTRIES LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00427/AM19/ **RLA File** :31/83/040/00069/AM19/ **Lic.No/Date:**3110067140 14.08.2018 **Defer Date:**

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	Import Item	Qty
PIGMENT RED 254 C.I.NO.56110	1 KG	PARA CHLORO BENZO NITRILE (PCBN)	0.908KG
		DI-ISOPROPYL SUCCINATE (DIPS)	0.80KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:185/1/83-ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01017/AM19/ **RLA File** :10/24/040/00034/AM19/ **Lic.No/Date:**101006001 6 **Defer Date:**10.07.2019

15 9/ 9/ 20.08.2018

2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:186/1/83-ALC1/2019 Party Name:SYNTHITE INDUSTRIES LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 Status:Transferred to Concerned RA

HQ File :01/83/050/01018/AM19/ RLA File :10/24/040/00035/AM19/ Lic.No/Date:101006001 7 Date:10.07.2019

15 9/ 9/ 20.08.2018

3 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:189/1/83-ALC1/2019 Party Name:PARIKH ENTERPRISES PVT. LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 Status:Case Approved

154 HQ File :01/83/050/01021/AM19/ RLA File :08/24/040/00165/AM19/ Lic.No/Date:0810143307 24.08.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:204/1/83-ALC1/2019 Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 Status:Transferred to Concerned RA

HQ File :01/83/050/01036/AM19/ RLA File :10/24/040/00038/AM19/ Lic.No/Date:101006002 3 Date:10.07.2019

15 9/ 9/ 03.09.2018

5 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:546/1/83-ALC1/2019 Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 Status:Case Approved

156 HQ File :01/83/050/01378/AM19/ RLA File :17/24/040/00019/AM19/ Lic.No/Date:1710006721 04.09.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

	Case No.:547/1/83- ALC1/2019	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Approved
157	HQ File :01/83/050/01379/AM19/	RLA File :17/24/040/00024/AM19/	Lic.No/Date:1710006722 06.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for.			
	Case No.:63/7/83- ALC1/2018	Party Name:VIJAYNAGAR BIO TECH PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Rejected
158	HQ File :01/83/050/00533/AM19/	RLA File :26/24/040/00008/AM19/	Lic.No/Date:2610012849 06.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case. firm did not reply letter dt 18.03.2019 & reminder dt. 17.6.2019. Hence the case is reject.			
	Case No.:36/8/83- ALC1/2018	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Rejected
159	HQ File :01/83/050/00584/AM19/	RLA File :08/24/040/00099/AM19/	Lic.No/Date:0810143478 18.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided D/L to be issued on 28.01.2019 and reminder dated 18.3.2019 to issue. Firm did not submit the reply. Hence the case is reject.			
	Case No.:208/1/83- ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transferr ed to Concerned RA
16	HQ File :01/83/050/01040/AM1 9/	RLA File :10/24/040/00042/AM1 9/	Lic.No/Date:101006003 2 18.09.2018	Defer Date:10.07.2019
0	Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

Koush

**Case No.:227/1/83-
ALC1/2019**

Party
Name:INTERNATIONAL
FLAVOURS &
FRAGRANCES INDIA
PVT LTD

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

161

HQ File
:01/83/050/01059/AM19/

RLA File
:04/24/040/00131/AM19/

Lic.No/Date:0410164769 Defer Date:
08.10.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

52

**Case No.:74/8/83-
ALC1/2018**

Party Name:PROEC
ENERGY LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

162 HQ File

:01/83/050/00622/AM19/

RLA File
:05/24/040/00391/AM19/

Lic.No/Date:0510408082 Defer Date:
11.10.2018

Decision :The committee considered the case as per agenda and decided to ratify the norms on repeat basis.

**Case No.:232/1/83-
ALC1/2019**

Party
Name:BIOINGREDIA
NATURAL PRIVATE
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Transfere
d to Concerned
RA**

16
3 HQ File
:01/83/050/01064/AM1
9/

RLA File
:10/24/040/00046/AM1
9/

Lic.No/Date:101006004 Defer
5 Date:10.07.2019
15.10.2018

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:52/8/83-ALC1/2018

Party Name:SONGWON
SPECIALTY CHEMICALS
INDIA PVT. LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

HQ File
:01/83/050/00600/AM19/

RLA File
:34/24/040/00238/AM19/

Lic.No/Date:3410044591 Defer Date:
15.10.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under as under:-

Export Item	Qty	Import Item	Qty
164 Quent 19 / Songnox PQ / Songnox CS PQ / Alkanox 24-44 / Tetrakis (2,4-di-tert-butylphenyl) [1,1-biphenyl]-4,4 - diylbisphosphonite	1kg	Biphenyl	0.189kg
		2,4 Di tertiary Butyl Phenol (2,4 DTBP)	0.866kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:234/1/83-
ALC1/2019

Party Name:PLANT
LIPIDS PRIVATE
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transferred to Concerned
RA

HQ File
:01/83/050/01066/AM1
9/

RLA File
:10/24/040/00047/AM1
9/

Lic.No/Date:101006004
7
17.10.2018

Defer
Date:10.07.2019

16
5

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:11/10/83-
ALC1/2018

Party Name:PANAMA
PETROCHEM LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

166 HQ File
:01/83/050/00731/AM19/

RLA File
:03/95/040/00602/AM19/

Lic.No/Date:0310824566
22.10.2018

Defer Date:

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:34/10/83-
ALC1/2018

Party Name:UNITOP
CHEMICALS PVT.
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/00754/AM19/

RLA File
:03/95/040/00759/AM19/

Lic.No/Date:031082468
5
25.10.2018

Defer Date:

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import item	Qty
1 ORGANIC SURFACE ACTIVE AGENTS - NON IONIC POLYSORBATE/SORBATES	100000KG	1 ETHYLENE OXIDE CHEMICAL	123776.0KG
2 ORGANIC SURFACE ACTIVE AGENTS - NON IONIC COCO AMINE ETHOXYLATES	30000KG	2 COCO AMINE CHEMICAL	137875.0KG
3 ARTIFICIAL WAXES AND PREPARED WAXES POLYETHYLENE GLYCOL	30000KG	3 DIETHYLENE GLYCOL CHEMICAL	2079.4KG

16
7

Case No.:240/1/83-ALC1/2019	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01072/AM1 9/	RLA File :32/24/040/00037/AM1 9/	Lic.No/Date:321007872 4 31.10.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:244/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.201913/10	Status:Transferred to Concerned RA
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HQ File :01/83/050/01076/AM1 9/	RLA File :10/24/040/00052/AM1 9/	Lic.No/Date:101006005 6 09.11.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:251/1/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2019 10.07.2019	Status:Transferred to Concerned RA
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HQ File :01/83/050/01083/AM1 9/	RLA File :10/24/040/00065/AM1 9/	Lic.No/Date:101006006 1 22.11.2018	Defer Date:10.07.2019
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Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

**Case No.:51/9/83-
ALC1/2018**

**Party Name:GREENLAM
INDUSTRIES LIMITED.**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Case
Approved**

HQ File
171 :01/83/050/00688/AM19/

RLA File
:05/23/040/00367/AM19/

Lic.No/Date:0510408644 Defer Date:
27.11.2018

Decision :The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. - uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

**Case No.:254/1/83-
ALC1/2019**

**Party Name:PLANT
LIPIDS PRIVATE
LIMITED**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Transfere
d to Concerned
RA**

HQ File
:01/83/050/01086/AM1
17 9/

RLA File
:10/24/040/00068/AM1
9/

Lic.No/Date:101006006 Defer
7 Date:10.07.2019
27.11.2018

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

**Case No.:511/1/83-
ALC1/2019**

**Party Name:RAVI
DYEWARE CO. PVT.
LTD.,**

**Meet No/Date:3/83-
ALC1/2019
10.07.2019**

**Status:Case
Approved**

HQ File
:01/83/050/01343/AM19/

RLA File
:03/95/040/00850/AM19/

Lic.No/Date:0310825245 Defer Date:
27.11.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under.

Export Item	Qty	Import Item	Qty
RAVI BROWN R LIQUID (Dye Content 14%) (SYNTHETIC ORGANIC DYES)	1kg	META PHENYLENE DIAMINE	0.146KG
		SODIUM NITRITE	0.0623KG
		ACETIC ACID	0.378KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Case No.:33/10/83-
ALC1/2018**

Party Name:VIDHI
SPECIALTY FOOD
INGREDIENTS LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Rejected**

174 HQ File

:01/83/050/00753/AM19/

RLA File

:03/95/040/00881/AM19/

Lic.No/Date:0310825270 Defer Date:
28.11.2018

Decision :The Committee considered the case as per agenda and decided D/L to be issued on 13.02.2019 and reminder dated 28.6.2019 to issue. Hence the case is rejected .

**Case No.:21/10/83-
ALC1/2018**

Party Name:STERLING
AUXILIARIES PVT LTD

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Deffered**

175

HQ File

:01/83/050/00741/AM19/

RLA File

:03/95/040/00774/AM19/

Lic.No/Date:0310825359 Defer Date:
03.12.2018 11.9.2019

Decision :The Committee considered the case as per agenda and decided examine by DPIIT.

**Case No.:42/10/83-
ALC1/2018**

Party Name:SWASTIK
PLASTOALLOYS
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Rejected**

176 HQ File

:01/83/050/00762/AM19/

RLA File

:02/24/040/00126/AM19/

Lic.No/Date:0210208832 Defer Date:
04.12.2018

Decision :The Committee considered the case as per agenda and decided D/L to be issued on 15.02.2019 and reminder dated 2.5.2019 to issue. Firm did not reply hence the case is rejected.

**Case No.:266/1/83-
ALC1/2019**

Party Name:MESO
CARBON INDIA PVT.
LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

HQ File

:01/83/050/01098/AM19/

RLA File

:08/24/040/00299/AM19/

Lic.No/Date:0810144034 Defer Date:
05.12.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under.

177

Export Item	Qty	Import Item	Qty
ACTIVATED CARBON FOR GAS TREATMENT	100000KG	ACTIVATED CARBON	100500KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Case No.:9/10/83-
ALC1/2018**

Party Name:BOS
NATURAL FLAVORS
PVT. LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Rejected**

178

HQ File

:01/83/050/00729/AM19/

RLA File

:10/24/040/00073/AM19/

Lic.No/Date:1010060082 Defer Date:
11.12.2018

Decision :The Committee considered the case as per agenda and decided call for Personal Hearing to firm on 28.2.2019 & 8.3.2019 the firm did not appear for personal hearing & also requested to furnish complete relevant documents, as per Appendix-4E with justification alongwith samples, technical specification and entire chemical process while attending the Personal Hearing. The firm did not attend the Hearing. Hence the case is reject.

Case No.:492/1/83-
ALC1/2019

Party Name:EXCEL CROP
CARE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/01324/AM19/

RLA File
:03/94/040/00755/AM19/

Lic.No/Date:0310825565 Defer Date:
11.12.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
179 Imidacloprid 20% SL W/V	1 Litre	2-Chloro-5-chloromethylpyridine	0.168KG
		N-nitro imino-imidazoline	0.152KG
		N-Methyl Pyrrolidone	0.181KG
		Dimethyl Sulfoxide	0.461KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:271/1/83-
ALC1/2019

Party Name:RECKITT
BENCKISER
HEALTHCARE INDIA
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/01103/AM19/

RLA File
:05/24/040/00505/AM19/

Lic.No/Date:051040888 Defer Date:
1
12.12.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty in KG
180 Scholl Eulactol Heel Balm Gold	1KG	1 TEGOSOFT DO (Decyl oleate)	0.0905 KG
		2 DEHYMULS F	0.1007 KG
		3 DRAGOSANTOL 100 (Bisabolol)	0.00102 KG
		4 CYNERGY TK	0.00102 KG
		5 VITAMIN E ACETATE (Tocopheryl Acetate)	0.00102 KG
		6 Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100 cSt)	0.0905 KG
		7 Paraffin Wax 60-63	0.0204 KG
		8 Drieline PF	0.00102 KG
		9 EP-USP Lanolin	0.051 KG
		10 D-PANTHENOL USP	0.00714 KG
		11 D-PANTHENOL USP	0.050 KG
		12 D-PANTHENOL USP	0.0035 KG
		13 Euxyl K340	0.0100 KG

Case No.:275/1/83-ALC1/2019 **Party Name:**SYNTHITE INDUSTRIES PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01107/AM1 9/ **RLA File** :10/24/040/00067/AM1 9/ **Lic.No/Date:**101006008 5 12.12.2018 **Defer Date:**10.07.2019

- 18 9/
- 1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:269/1/83-ALC1/2019 **Party Name:**UNIVERSAL OLEORESINS **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01101/AM1 9/ **RLA File** :10/24/040/00074/AM1 9/ **Lic.No/Date:**101006008 6 12.12.2018 **Defer Date:**10.07.2019

- 18 9/
- 2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:272/1/83-ALC1/2019 **Party Name:**RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01104/AM19/ **RLA File** :05/24/040/00516/AM19/ **Lic.No/Date:**0510408942 17.12.2018 **Defer Date:**

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty(KG)	Import item	Qty(KG)
CRACKED HEEL REPAIR CREAM	1KG	1 TEGOSOFT DO (Decyl oleate)	0.0905 KG
		2 DEHYMULS F	0.1007 KG
		3 DRAGOSANTOL 100 (Bisabolol)	0.00102 KG
		4 Paraffin Wax 60-63	0.0204 KG
		5 Drieline PF	0.00102 KG
		6 VITAMIN E ACETATE (Tocopheryl Acetate)	0.00102 KG
		7 Xiameter PMX200 Silicone Fluid 100CS	0.0905 KG
		8 EP-USP (Lanolin)	0.0510 KG
		9 D-PANTHENOL USP	0.00714 KG
		10. WAS BP-EP Silk 783-L) (White Soft Paraffin)	0.050 KG
		11 CARBOPOL - Ultrez 10 (Carbomer Ultrez	0.0035 KG

		10)	
	12	Euxyl K340	0.0100 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:512/1/83-ALC1/2019 **Party Name:**SBL COLORTECH PRIVATE LIMITED., **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01344/AM19/ **RLA File** :03/95/040/00903/AM19/ **Lic.No/Date:**0310825688 **Defer Date:** 17.12.2018

184 **Decision :**The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty
REACTIVE BLUE G DRY CRUDE	1 KG	MAMINE ACID	0.847KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:515/1/83-ALC1/2019 **Party Name:**UNITOP CHEMICALS PVT. LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01347/AM19/ **RLA File** :03/95/040/00953/AM19/ **Lic.No/Date:**031082571 **Defer Date:** 7 18.12.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

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Export item	Qty	Import item	Qty
1 ORGANIC SURFACE ACTIVE AGENTS - NON IONIC Castor Oil Ethoxylates	25000KG	1 Ethylene Oxide Chemical	252873.3KG
2 ORGANIC SURFACE ACTIVE AGENTS - NON IONIC OCTYL PHENOL ETHOXYLATES	35000KG	2 Para Tertiary Octyl Phenol (PTOP) Chemical	12476.52KG
3 ORGANIC SURFACE ACTIVE AGENTS - NON IONIC POLYSORBATE/SORBATES	85000KG	3 Styrene Monomer Chemical	19119.77KG
4 ORGANIC SURFACE ACTIVE AGENTS - NON IONIC LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES	30000KG	4 Phenol Chemical	8660.29KG
5 ORGANIC SURFACE ACTIVE AGENTS - NON	20000KG	5 2 Propyl Heptanol	49510.0KG

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Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item		Qty	Import item		Qty
1	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC Castor Oil Ethoxylates	25000KG	1	Ethylene Oxide Chemical	252873.3KG
2	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC OCTYL PHENOL ETHOXYLATES	35000KG	2	Para Tertiary Octyl Phenol (PTOP) Chemical	12476.52KG
3	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC POLYSORBATE/SORBATES	85000KG	3	Styrene Monomer Chemical	19119.77KG
4	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES	30000KG	4	Phenol Chemical	8660.29KG
5	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC TRI STEARYL PHENOL ETHOXYLATES	20000KG	5	2 Propyl Heptanol Chemical	49510.0KG
6	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC 2 Propyl Heptanol Alcoxylates	100000KG	6	2 Ethyl Hexanol (2EHA) (Optanol) Chemical	169819.3KG
7	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC Stearyl Alcohol Ethoxylates	18000KG	7	LABSA 96% Chemical	34261.0KG
8	ORGANIC SURFACE ACTIVE AGENTS - ANIONIC Tri Stearyl Phenol Ethoxy Phosphate	50000KG	8	Isobutanol Chemical	8733.5KG
9	ORGANIC SURFACE ACTIVE AGENTS - BLENDED	100000KG	9	Butanol Chemical	106941.6KG
10	ORGANIC SURFACE ACTIVE AGENTS UNITOP - DVA - ABA - 18	196000KG	10.	Coco Amine Chemical	5941.2KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.:279/1/83-
ALC1/2019

Party Name:MATANGI
INDUSTRIES LLP

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

186 HQ File RLA File Lic.No/Date:0810144120 Defer Date:
:01/83/050/01111/AM19/ :08/24/040/00196/AM19/ 20.12.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for

Case No.:285/1/83-
ALC1/2019

Party Name:BIOINGREDIA
NATURAL PRIVATE
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transferred
to Concerned
RA

18 HQ File RLA File Lic.No/Date:101006009 Defer
7 :01/83/050/01117/AM1 :10/24/040/00080/AM1 1 Date:10.07.2019
9/ 9/ 21.12.2018

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:30/11/83-
ALC1/2018

Party Name:CERADECOR
INDIA PVT. LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

188 HQ File RLA File Lic.No/Date:0510409131 Defer Date:
:01/83/050/00802/AM19/ :05/23/040/00422/AM19/ 28.12.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms on net to net basis.

Case No.:31/11/83-
ALC1/2018

Party Name:HPL
ADDITIVES
LIMITED(FORMERLY
KNOWN HIGH
POLYMER

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

189 HQ File RLA File Lic.No/Date:0510409117 Defer Date:
:01/83/050/00803/AM19/ :05/23/040/00426/AM19/ 28.12.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:292/1/83-
ALC1/2019

Party Name:KIRI
INDUSTRIES LTD.,

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

19 HQ File RLA File Lic.No/Date:081014420 Defer Date:
0 :01/83/050/01124/AM19/ :08/24/040/00323/AM19/ 0
01.01.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
KISPERSE BLACK 2RC	1KG	1 3-AMINO 4-METHOXY ACETANILIDE	0.07KG
		2 6-CHLORO-2, 4-DINITRO ANILINE	0.15KG
		3 ALLYL CHLORIDE	0.06KG
		4 N, N-DIETHYL METAAMINO ACETANILIDE	0.075KG
		5 SODIUM LIGNOSULPHONATE	0.55KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.:513/1/83-
ALC1/2019

Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/01345/AM19/

RLA File
:03/94/040/00828/AM19/

Lic.No/Date:031082612
8
03.01.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

19
1

Export Item	Qty	Import Item	Qty.
Liquid Red Dye No.1(C.I.43196) (Dye Content 65% - Solvent Red Dyes)	1KG	1 Beta Naphthol	0.180 KG
		2 Heptene	0.160 KG
		3 Mix Toluidine	0.167 KG
		4 Aniline Oil	0.053 KG
		5 Sodium Nitrite	0.174 KG

Case No.:39/10/83-
ALC1/2018

Party Name:SAMRAT PLYWOOD LTD.,

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

192

HQ File
:01/83/050/00759/AM19/

RLA File
:22/24/040/00070/AM19/

Lic.No/Date:2210016042
03.01.2019

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of DPIIT vide their U.O.No. P-47011/154/2019-TSW dt. 4.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less

under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.:294/1/83-ALC1/2019 **Party Name:**KANCOR INGREDIENTS LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01126/AM19/9/ RLA File :10/24/040/00082/AM19/9/ Lic.No/Date:101006009 6 07.01.2019 Defer Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:300/1/83-ALC1/2019 **Party Name:**BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01132/AM19/ RLA File :09/24/040/00483/AM19/ Lic.No/Date:0910067041 08.01.2019 Defer Date:

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
CHLORPYRIPHOS METHYL TECHNICAL	1KG	3,5,6-TRICHLOROPYRIDIN - 2-OL-SODIUM 87% (NATCP)	0.873KG
		O,O-DIMETHYL THIOPHOSPHORYL CHLORIDE (DMTCL)	0.553KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.:39/11/83-ALC1/2018 **Party Name:**RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00811/AM19/ RLA File :05/24/040/00571/AM19/ Lic.No/Date:051040924 5 Defer Date:

09.01.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import item	Qty
Daily Moisturising Cream	10,000KG	1 Stearic Acid BP Powder	357.0 KG
		2 Hydroveg V V	1020.0 KG
		3 Fragrance EBA 12341	30.60 KG
Dry Skin Foot Cream	10,000KG	4 DK ESTER F-50	408.0 KG
		5 DK ESTER F-160	142.80 KG
		6 XANTHAN GUM (KELTROL CG F)	40.80 KG
		7 Polysorbate 60	61.20 KG
		8 XIAMETER PMX245 CYCLOPENTASILOXANE	100.00 KG
		9 Lexol EHP(Ethyl Hexyl Palmitab)	612.0 KG
		10 Cithrol GMS 30 SE	561.0 KG
		11 Lanette O (Cetearyl alcohol)	561.0 KG
		12 Disodium Edetate (Disodium EDTA)	20.40 KG
		13 Glycerin BP/EP/USP	2040.0 KG
		14 PROPYLENE GLYCOL EP	204.0 KG
		15 WAS BP-EP Silk 783-L (White Soft Paraffin)	400.00 KG
		16 Isopropyl Myristate	612.00 KG
		17 Euxyl K340	204.0 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:305/1/83-ALC1/2019 **Party Name:**KANCOR INGREDIENTS LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concerned RA

HQ File :01/83/050/01137/AM1 **RLA File** :10/24/040/00088/AM1 **Lic.No/Date:**101006010 5 **Defer Date:**10.07.2019

19 9/

9/

14.01.2019

6

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

19

Case No.:307/1/83-**Party Name:**SYNTHITE **Meet No/Date:**3/83-**Status:**Transferred

7	ALC1/2019	INDUSTRIES PRIVATE LIMITED	ALC1/2019 10.07.2019	d to Concerned RA
	HQ File :01/83/050/01139/AM1 9/	RLA File :10/24/040/00087/AM1 9/	Lic.No/Date:101006010 6 15.01.2019	Defer Date:10.07.2019

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

	Case No.:309/1/83- ALC1/2019	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Approved
198	HQ File :01/83/050/01141/AM19/	RLA File :03/94/040/00817/AM19/	Lic.No/Date:0310826438 17.01.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms on net to net basis .

	Case No.:310/1/83- ALC1/2019	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Approved
199	HQ File :01/83/050/01142/AM19/	RLA File :03/94/040/00820/AM19/	Lic.No/Date:0310826439 17.01.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms on net to net basis

	Case No.:314/1/83- ALC1/2019	Party Name:CAPRI COATING SOLUTIONS	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Approved
200	HQ File :01/83/050/01146/AM19/	RLA File :03/94/040/00876/AM19/	Lic.No/Date:0310826484 21.01.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for.

	Case No.:317/1/83- ALC1/2019	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Approved
201	HQ File :01/83/050/01149/AM19/	RLA File :03/94/040/00870/AM19/	Lic.No/Date:0310826498 21.01.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
GOLD CHLORIDE (GOLD CONTENT 20% - 55%) (NET CONTENT OF GOLD- 618.75 KGS)	1650KG	GOLD	621.84KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:315/1/83-ALC1/2019 **Party Name:**SUKASO CERACOLORS PVT LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01147/AM19/ RLA File :09/24/040/00513/AM19/ Lic.No/Date:0910067094 Defer Date: 21.01.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms.

Export item	Qty	Import Item	Qty
Prepared Ofacifier	1000MT	Zircon Sand	945MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:87/3/83-ALC1/2019 **Party Name:**SMI COATED PRODUCTS PVT. LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00206/AM20/ RLA File :03/95/040/01080/AM19/ Lic.No/Date:0310826555 Defer Date: 23.01.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty	Import item	Qty
Self Adhesive Paper (158 gsm +/- 10%) (containing one side coated paper (CIS paper) (80 gsm +/-10%	6000000 Sq Meter	One Side Coated Paper (CIS paper) (80 gsm +/- 10%)	6240000 Sq. meter
		Adhesive (100% Solid) (Rubber Based Hot melt)	120000 K.G
		Glassine Paper (60 gsm +/- 10%)	6240000 Sq. meter

Case No.:319/1/83-ALC1/2019 **Party Name:**VIKING SPIRITS **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to Concered RA

HQ File :01/83/050/01151/AM19/ RLA File :06/24/040/00065/AM19/ Lic.No/Date:061003909 8 Defer Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with

the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:323/1/83-
ALC1/2019 **Party Name:**MATANGI
INDUSTRIES LLP **Meet No/Date:**3/83-
ALC1/2019 **Status:**Case
10.07.2019 **Approved**

205 HQ File RLA File Lic.No/Date:0810144386 Defer Date:
:01/83/050/01155/AM19/ :08/24/040/00369/AM18/ 25.01.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:328/1/83-
ALC1/2019 **Party Name:**MATANGI
INDUSTRIES LLP **Meet No/Date:**3/83-
ALC1/2019 **Status:**Case
10.07.2019 **Approved**

206 HQ File RLA File Lic.No/Date:0810144408 Defer Date:
:01/83/050/01160/AM19/ :08/24/040/00197/AM19/ 28.01.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:330/1/83-
ALC1/2019 **Party**
Name:UNIVERSAL
OLEORESINS **Meet No/Date:**3/83-
ALC1/2019 **Status:**Transferre
10.07.2019 **d to concerned RA**

HQ File RLA File Lic.No/Date:101006011 Defer
:01/83/050/01162/AM1 :10/24/040/00090/AM1 4 Date:10.07.2019
20 9/ 9/ 28.01.2019

7

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:49/11/83-
ALC1/2018 **Party Name:**RECKITT
BENCKISER **Meet No/Date:**3/83-
HEALTHCARE INDIA ALC1/2019 **Status:**Case
PRIVATE LIMITED 10.07.2019 **Approved**

20 HQ File RLA File Lic.No/Date:051040949 Defer Date:
8 :01/83/050/00821/AM19/ :05/24/040/00608/AM19/ 7
29.01.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import item	Qty(In Grams)
Scholl Hard Skin	1KG	1 Glycerin BP/EP/USP	43.35 Grams

Softening Cream		(Glycerol)	
	2	Allantoin	3.06 Grams
	3	Citric acid Anhydrous	5.10 Grams
	4	L(+) Tartaric acid cryst., emprove exp Ph	5.10 Grams
	5	Lactic Acid	5.10 Grams
	6	Keltrol CG (Xanthan Gum)	2.04 Grams
	7	Brij S2-SO-(MV)	35.70 Grams
	8	Brij S721-SO- (SG)	15.30 Grams
	9	Lanette O (Cetearyl alcohol)	30.60 Grams
	10	Peach Kernel Oil	Not Allowed
	11	Tegosoft DO	51.00 Grams
	12	Cetiol SB 45	Not Allowed
	13	Salicylic Acid Fine Powder Extra Pure	12.75 Grams
	14	Belle GNF Perfume	1.02 Grams
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Note: Import item No. 10 and 12 falls under chapter 15 – Vegetable/Edible oil. Hence not allowed under Para 4.07 Cases.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:55/11/83-
ALC1/2018

Party Name:RECKITT
BENCKISER
HEALTHCARE INDIA
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

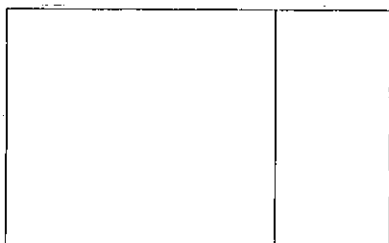
HQ File
:01/83/050/00827/AM19/

RLA File
:05/24/040/00609/AM19/

Lic.No/Date:051040949 **Defer Date:**
8
29.01.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty(IN GRAMS)
Rough Skin Remover (Dry Skin Exfoliator)	1KG	1 Tromethamine	7.14 Grams
		2 Fragrance LN46861	1.428 Grams
		3 Stearic Acid BP Powder	16.014 Grams
		4 White Beeswax (Cera Alba)	16.014 Grams
		5 Lactic acid	1.02 Grams
		6 Multifruit BSC	2.6163 Grams
		7 Pumice Grains No. 3	204.00 Grams
		8 Cetyl Esters Wax	16.014 Grams
		9 Paraffin Wax 52-54	201.654 Grams
		10 Tegin M Glyceryl Stearate Veg	16.014 Grams
		11 Euxyl K340	6.12 Grams



Case No.:334/1/83-
ALC1/2019

Party Name:INCO
COLOURS INDIA
PVT.LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

210 HQ File

:01/83/050/01166/AM19/

RLA File

:03/94/040/00844/AM19/

Lic.No/Date:0310826755 **Defer Date:**
31.01.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:336/1/83-
ALC1/2019

Party Name:PLANT
LIPIDS PRIVATE
LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transferre
d to concerned RA

HQ File

:01/83/050/01168/AM1
9/

RLA File

:10/24/040/00086/AM1
9/

Lic.No/Date:101006011 **Defer**
7 **Date:**10.07.2019
01.02.2019

21
1 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off

Case No.:337/1/83-
ALC1/2019

Party Name:SYNTHITE
INDUSTRIES
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transferre
d to concerned RA

HQ File

:01/83/050/01169/AM1
9/

RLA File

:10/24/040/00093/AM1
9/

Lic.No/Date:101006011 **Defer**
8 **Date:**10.07.2019
01.02.2019

21
2 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off

Case No.:28/11/83-
ALC1/2018

Party Name:SAMRAT
PLYWOOD LTD.,

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

213 HQ File

:01/83/050/00800/AM19/

RLA File

:22/24/040/00080/AM19/

Lic.No/Date:2210016075 **Defer Date:**
05.02.2019

Decision :The committee considered the case as per agenda and decided to ratify the norms

based on the written recommendation of DPIIT vide their U.O.No. 47011/154/2019-TSW dt. 4.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.: 345/1/83- ALC1/2019	Party Name: VIKING SPIRITS	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transfere d to concerned RA
HQ File :01/83/050/01177/AM1 9/	RLA File :06/24/040/00070/AM1 9/	Lic.No/Date:061003911 5 05.02.2019	Defer Date:10.07.2019

21
4 **Decision :**The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 350/1/83- ALC1/2019	Party Name: UNITOP CHEMICALS PVT. LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Deferred
215 HQ File :01/83/050/01182/AM19/	RLA File :03/95/040/01155/AM19/	Lic.No/Date:0310826876 06.02.2019	Defer Date: 11.09.2019

Decision :The Committee considered the case as per agenda and decided defer the case for examine by TE(SK).

Case No.: 353/1/83- ALC1/2019	Party Name: INDOTAN CHEMICALS LTD.,	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
216 HQ File :01/83/050/01185/AM19/	RLA File :02/24/040/00163/AM19/	Lic.No/Date:0210208961 07.02.2019	Defer Date:

Decision :The Committee considered the case as per agenda and decided to ratify the norms on repeat basis as per earlier decision taken in norms committee meeting No. 14/16 held on 10.2.2016 vide case No. 86. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.: 355/1/83- ALC1/2019	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
21 HQ File 7 :01/83/050/01187/AM19/	RLA File :05/24/040/00648/AM19/	Lic.No/Date:051040961 7 08.02.2019	Defer Date:

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty in KG	Import Item	Qty in KG
Repairing Cream for Cracked Heel	5,000KG	1 Radia 7336 (Decyl oleate)	4526.25 KG
		2 Dimethicone DC-200, 100 CST	4526.25 KG
Cracked Heels Cream Active Repair K+	10,000KG	3 Chlorphenesin	153.0 KG
		4 Paraffin Wax 60-63	1000.0 KG
Cracked Heel Regenerating Cream	35,000KG	5 Cynergy TK	51.0 KG
		6 Lanolin	2550.0 KG
		7 D-Panthenol	357.0 KG
		8 White Soft Paraffin	2500.0 KG
		9 Carbomer Ultrez 10	178.50 KG
		10 Euxyl K340	510.00 KG
		11 Isolan GPS	5036.25 KG

Case No.:367/1/83-ALC1/2019 **Party Name:**CALLISONS FLAVORS (INDIA) PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

218 HQ File RLA File Lic.No/Date:3110067312 Defer Date:
:01/83/050/01199/AM19/ :31/83/040/00171/AM19/ 13.02.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:376/1/83-ALC1/2019 **Party Name:**PAREKH INDUSTRIES LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

219 HQ File RLA File Lic.No/Date:0310827130 Defer Date:
:01/83/050/01208/AM19/ :03/95/040/00422/AM19/ 19.02.2019

Decision :The Committee considered the case as per agenda and decided the case was already approved in M/No. 1/83 dt. 4.4.2019 vide case No. 671.

Case No.:375/1/83-ALC1/2019 **Party Name:**SBL COLORTECH PRIVATE LIMITED., **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File RLA File Lic.No/Date:0310827117 Defer Date:
:01/83/050/01207/AM19/ :03/95/040/01111/AM19/ 19.02.2019

220 **Decision :**The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
REACTIVE BLUE G DRY CRUDE	1KG	BROMAMINE ACID	0.847KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

22 **Case No.:**379/1/83-ALC1/2019 **Party Name:**ARISHINA LIFE SCIENCES PVT LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to concerned RA

HQ File RLA File Lic.No/Date:101006013 Defer

:01/83/050/01211/AM1 :10/24/040/00101/AM1 3
9/ 9/ 20.02.2019

Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:383/1/83-
ALC1/2019

Party Name:RECKITT
BENCKISER
HEALTHCARE INDIA
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File

RLA File

Lic.No/Date:051040974 Defer Date:

:01/83/050/01215/AM19/ :05/24/040/00676/AM19/ 3

22.02.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under as under:-

Export Item	Qty	Import Item	Qty.
Expert Care Intense Nourish Foot cream	10,000KG	1 MYRISTYL ALCOHOL	204.00 KG
		2 Fragrance Refresh (162192)	20.40 KG
		3 Dragosantol 100 (Bisabolol)	10.20 KG
		4 Paraffin Wax 60-63	102.00 KG
		5 LIQUID PARAFFIN BP	816.00 KG
		6 ALLANTOIN	10.20 KG
		7 Tegocare 450	357.00 KG
		8 Tegin M Glyceryl Stearate Veg	255.00 KG
		9 Xiameter PMX0345 Cyclosiloxane (Cyclopentasiloxane (DC- 0345))	408.00 KG
		10 Vitamin E Acetate (Tocopheryl Acetate)	10.20 KG
		11 Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100 cSt)	102.00 KG
		12 Glycerin BP/EP/USP (Glycerol)	2550.00 KG
		13 D-Panthenol USP	102.00 KG
		14 Euxyl K340	102.00 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:385/1/83-
ALC1/2019

Party Name:SYNTHITE INDUSTRIES
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transferred to concerned RA

HQ File
:01/83/050/01217/AM1
9/

RLA File
:10/24/040/00098/AM1
9/

Lic.No/Date:101006013
5
22.02.2019

Defer Date:10.07.2019

22
3

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:483/1/83-
ALC1/2019

Party Name:GARGI
HUTTENES ALBERTUS
PVT. LTD.,

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/01315/AM19/

RLA File
:03/94/040/00898/AM19/

Lic.No/Date:0310827318
26.02.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for as under:-

224

Export Item	Qty	Import Item	Qty
CATALYST 5271 TERTIARYAMINE LIQUID CATALYST FOR COLD BOX FOUNDRY CORE MAKING PROCESS(Containing Min 98.5% TRIETHYLAMINE)	40000KG	TRIETHYLAMINE TRIETHYLAMINE	39480KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms

Committee.

Case No.:555/1/83-
ALC1/2019

Party Name:UPL LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/01387/AM19/

RLA File
:03/95/040/01285/AM19/

Lic.No/Date:031082744 Defer Date:
8
05.03.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Azoxystrobin 5% + Mancozeb 70% WG (GLORY)	1KG	1 2-Coumaranone	0.0286 KG
		2 4-6-Dichloropyrimidine	0.0345 KG
		3 2-Cyanaphenol	0.0192 KG
		4 methyl Orthoformate	0.0363 KG
		5 Methyl Formate	0.022 KG
		6 Sodium Methoxide	0.0125 KG
		7 Toluene	0.0144 KG
		8 Methanol	0.0293 KG
		9 N-N-Dimethyl Formamide (DMF)	0.0149 KG
		10 Ethylene Diamine	0.167 KG
		11 Sodium Ligno Sulphonate (Borresperse NA)	0.024 KG
		12 Hexamine Technical	0.016 KG
		13 Manganese Sulphate Solution 29.5%	1.362 KG
		14 Ufoxane 3A	No Details

22
5

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms

Committee.

Case No.:560/1/83-ALC1/2019 **Party Name:**KRISHNA ANTIOXIDANTS PVT. LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01392/AM19/ RLA File :03/94/040/01059/AM19/ Lic.No/Date:0310827521 07.03.2019 Defer Date:

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

226	Export Item	Qty	Import Item	Qty
	CRISTOL - SOL MIX (DEMULSIFIER COMPONENT) (Containing 99.5% Mix-Xylene)	1KG	MIX XYLENE	0.995KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:580/1/83-ALC1/2019 **Party Name:**TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to concerned RA

HQ File :01/83/050/01412/AM17 9/ RLA File :10/24/040/00104/AM19/ 9/ Lic.No/Date:101006014 1 07.03.2019 Defer Date:10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided

Case No.:575/1/83-ALC1/2019 **Party Name:**AICA LAMINATES INDIA PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/01407/AM19/ RLA File :05/23/040/00464/AM19/ Lic.No/Date:0510409959 15.03.2019 Defer Date:

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP UO No. P-47011/163/2019-TSW dt. 04.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

229 **Case No.:**583/1/83-ALC1/2019 **Party Name:**J.J.PLASTALLOY **Meet No/Date:**3/83-ALC1/2019 **Status:**Case Approved

PVT LTD 10.07.2019
 HQ File RLA File Lic.No/Date:1510022177 Defer Date:
 :01/83/050/01415/AM19/ :15/24/040/00012/AM19/ 18.03.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:85/2/83- Party Name:BAJAJ Meet No/Date:3/83- **Status:**Case
 ALC1/2019 POLYBLEND PRIVATE ALC1/2019 **Approved**
 LIMITED 10.07.2019

230 HQ File RLA File Lic.No/Date:5010002518 Defer Date:
 :01/83/050/01422/AM19/ :50/24/040/00034/AM19/ 25.03.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:83/2/83- Party Name:BAJAJ Meet No/Date:3/83- **Status:**Case
 ALC1/2019 SUPERPACK INDIA ALC1/2019 **Approved**
 LTD. 10.07.2019

231 HQ File RLA File Lic.No/Date:5010002516 Defer Date:
 :01/83/050/01420/AM19/ :50/24/040/00032/AM19/ 25.03.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for .

Case No.:88/2/83- Party Name:RECKITT Meet No/Date:3/83- **Status:**Case
 ALC1/2019 BENCKISER ALC1/2019 **Approved**
 HEALTHCARE INDIA 10.07.2019
 PRIVATE LIMITED

HQ File RLA File Lic.No/Date:0510410049 Defer Date:
 :01/83/050/01425/AM19/ :05/24/040/00737/AM19/ 26.03.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under.

Export Item	Qty	Import Item	Qty
Expert Care Intense Nourish Foot cream	20,000 KG	1 MYRISTYL ALCOHOL	408 KG
		2 Fragrance Refresh (162192)	40.80 KG
		3 Dragosantol 100 (Bisabolol)	20.40 KG
		4. Paraffin Wax 60-63)	204.00 KG
		5. LIQUID PARAFFIN BP	1632 KG
		6. ALLANTOIN	20.40 KG
		7. Tegocare 450	714.00 KG
		8. Tegin M Glyceryl Stearate Veg	510.00 KG
		9. Xiameter PMX0345 Cyclosiloxane (Cyclopentasiloxane	816.00 KG

			(DC-0345))	
		10.	Vitamin E Acetate (Tocopheryl Acetate)	20.40 KG
		11.	Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100 cSt)	204.00 KG
		12.	Glycerin BP/EP/USP (Glycerol)	5100.00 KG
		13.	D-Panthenol USP	204.00 KG
		14.	Euxyl K340	204.00 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:89/2/83-
ALC1/2019

Party Name:RECKITT
BENCKISER
HEALTHCARE INDIA
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/01426/AM19/

RLA File
:05/24/040/00736/AM19/

Lic.No/Date:051041005 Defer Date:
0
26.03.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty(IN GRAMS)
Rough Skin Remover (Dry Skin Exfoliator)	1KG	1 Tromethamine	7.14 Grams
		2 Fragrance LN46861	1.428 Grams
		3 Stearic Acid BP Powder	16.014 Grams
		4 White Beeswax (Cera Alba)	16.014 Grams
		5 Lactic acid	1.02 Grams
		6 Multifruit BSC	2.6163 Grams
		7 Pumice Grains No. 3	204.00 Grams
		8 Cetyl Esters Wax	16.014 Grams
		9 Paraffin Wax 52-54	201.654 Grams
		10 Tegin M Glyceryl Stearate Veg	16.014 Grams
		11 Euxyl K340	6.12 Grams

Case No.:86/2/83-
ALC1/2019

Party Name:SYNTHITE
INDUSTRIES
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Transfere
d to concerned RA

HQ File
:01/83/050/01423/AM1
9/

RLA File
:10/24/040/00109/AM1
9/

Lic.No/Date:101006015 Defer
9 Date:10.07.2019
26.03.2019

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:4/2/83-
ALC1/2019

Party Name:PACIFIC
INDUSTRIES LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File
:01/83/050/00004/AM20/

RLA File
:13/24/040/00136/AM19/

Lic.No/Date:1310049247 Defer Date:
29.03.2019

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP UO No. P-47011/162/2019-TSW dt.

Kad

22.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.: 30/2/83- ALC1/2019	Party Name: CALIBRE CHEMICALS PVT.LTD.	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
236 HQ File :01/83/050/00030/AM20/	RLA File :03/94/040/01123/AM19/	Lic.No/Date:0310828313 12.04.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.: 37/2/83- ALC1/2019	Party Name: KLJ ORGANIC LTD	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
237 HQ File :01/83/050/00037/AM20/	RLA File :05/23/040/00019/AM20/	Lic.No/Date:0510410264 16.04.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for import item no. 1 &2. Import item No. 3 is allowed as per General Policy for Packing Material of H.B. Procedure Vol II.

Case No.: 38/2/83- ALC1/2019	Party Name: BANARAS BEADS LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
238 HQ File :01/83/050/00038/AM20/	RLA File :15/24/040/00001/AM20/	Lic.No/Date:1510022181 18.04.2019	Defer Date:

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of DPIIT U> No. P-47011/164/2019-TSW dt. 24.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.: 34/2/83- ALC1/2019	Party Name: SAMRAT PLYWOOD LTD.,	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Case Approved
239 HQ File :01/83/050/00034/AM20/	RLA File :22/24/040/00103/AM19/	Lic.No/Date:2210016132 18.04.2019	Defer Date:

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of DPIIT UO No. P-47011/154/2019-TSW dt. 4.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.: 115/2/83- ALC1/2019	Party Name: ARJUNA NATURAL LIMITED	Meet No/Date: 3/83- ALC1/2019 10.07.2019	Status: Transfere d to concerned RA
24 0 HQ File	RLA File	Lic.No/Date:101006017	Defer

:01/83/050/00088/AM20 :10/24/040/00006/AM20 5

Date:10.07.2019

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06.05.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:113/2/83-
ALC1/2019

Party Name:ANKIT
INDUSTRIES

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File

RLA File

Lic.No/Date:0810145202 **Defer Date:**
08.05.2019

:01/83/050/00086/AM20/

:08/24/040/00022/AM20/

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

241	Export Item	Qty	Import item	Qty
	Reactive Blue R (Special) (CI No. Reactive Blue 19) (Dye content 52%)	1KG	Reactive Blue R (Crude) (Reactive Blue 19) (Dye content 72%) (This licence issued under para 4.07 of HB vol.I 2015-2020 for fixation of Norms by ALC New Delhi)	0.722KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:116/2/83-
ALC1/2019

Party Name:COLORPLAS
POLYADDITIVES LLP

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File

RLA File

Lic.No/Date:0910067469 **Defer Date:**
09.05.2019

:01/83/050/00089/AM20/

:09/24/040/00001/AM20/

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:

242	Export Item	Qty	Import Item	Qty
	FILLER MASTER BATCHES MADE OF LLDPE CONTAINING TITANIUM DIOXIDE 1.728mt LLDPE 11.328MT and CALCIUM CARBONATE 36.9MT (Minium)	50MT	TITANIUM DI OXIDE	1.770M.T
			CALCIUM CARBONATE	36.9M.T
			LLDPE	11.600M.T

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms

Committee.

Case No.:120/2/83-ALC1/2019 **Party Name:**INDO AMINES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00093/AM20/ **RLA File** :03/94/040/00090/AM20/ **Lic.No/Date:**0310828899 **Defer Date:** 09.05.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:

243	Export Item	Qty	Import Item	Qty
	INDO BA OR INDO DB OR CALCIUM ALKYL BENZENE SULFONATE (CONTAINING MIN30% N BUTANOL)	1KG	LABSA 96% N-BUTANOL / ISO BUTANOL	0.735kg 0.303kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:121/2/83-ALC1/2019 **Party Name:**KRISHNA ANTIOXIDANTS PVT. LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00094/AM20/ **RLA File** :03/94/040/00092/AM20/ **Lic.No/Date:**0310828910 **Defer Date:** 09.05.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

244	Export Item	Qty	Import Item	Qty
	BUTYLATED OCTYLATED DIPHENYLAMINE	1KG	DIPHENYLAMINE DI ISOBUTYLENE	0.560KG 0.493KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:108/2/83-ALC1/2019 **Party Name:**POLYON TEXTILES PVT LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00081/AM20/ **RLA File** :08/24/040/00045/AM20/ **Lic.No/Date:**0810145219 **Defer Date:** 09.05.2019

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP UO No. P-47011/173/2019-TSW dt. 26.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

246 **Case No.:**96/3/83- **Party Name:**MATANGI **Meet No/Date:**3/83- **Status:**Case

ALC1/2019	INDUSTRIES LLP	ALC1/2019 10.07.2019	Approved
HQ File :01/83/050/00215/AM20/	RLA File :08/24/040/00282/AM19/	Lic.No/Date:0810145256	Defer Date: 10.05.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:141/2/83- ALC1/2019	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Approved
HQ File :01/83/050/00114/AM20/	RLA File :05/23/040/00067/AM20/	Lic.No/Date:0510410576	Defer Date: 14.05.2019

247 **Decision :** The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O.No. 7/80/2019-TSW dt. 24.7.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document (Page No

Case No.:133/2/83- ALC1/2019	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transfere d to concerned RA
HQ File :01/83/050/00106/AM2 0/	RLA File :10/24/040/00007/AM2 0/	Lic.No/Date:101006018 0 14.05.2019	Defer Date:10.07.2019

248 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:16/3/83- ALC1/2019	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Case Approved
HQ File :01/83/050/00135/AM20/	RLA File :50/24/040/00001/AM20/	Lic.No/Date:5010002527	Defer Date: 21.05.2019

249 **Decision :** The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:8/3/83- ALC1/2019	Party Name:GREENLEAF EXTRACTIONS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2019 10.07.2019	Status:Transfere d to concerned RA
HQ File :01/83/050/00127/AM2 0/	RLA File :10/24/040/00011/AM2 0/	Lic.No/Date:101006018 2 21.05.2019	Defer Date:10.07.2019

250 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No.

12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:6/3/83-
ALC1/2019

Party Name:MATANGI
INDUSTRIES LLP

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

251 HQ File

:01/83/050/00125/AM20/

RLA File

:08/24/040/00402/AM18/

Lic.No/Date:0810145334 **Defer Date:**
21.05.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:15/3/83-
ALC1/2019

Party Name:RECKITT
BENCKISER
HEALTHCARE INDIA
PRIVATE LIMITED

Meet No/Date:3/83-
ALC1/2019
10.07.2019

Status:Case
Approved

HQ File

:01/83/050/00134/AM20/

RLA File

:05/24/040/00104/AM20/

Lic.No/Date:0510410646 **Defer**
21.05.2019 **Date:**

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under

Export Item	Qty	Import item	Qty
252 Daily Moisturising Cream	1KG	1 Stearic Acid BP Powder	0.01785 KG
		2 Hydroveg V V	0.0510 KG
		3 Fragrance EBA 12341	0.00153 KG
		4 DK ESTER F-50	0.0204 KG
		5 DK ESTER F-160	0.00714 KG
		6 XANTHAN GUM (KELTROL CG F)	0.00204 KG
		7 Polysorbate 60	0.00306 KG
		8 XIAMETER PMX245 CYCLOPENTASILOXANE	0.0051 KG
		9 Lexol EHP	0.0306 KG
		10 hrol GMS 30 SE	0.02805 KG
		11 Lanette O (Cetearyl alcohol)	0.02805 KG
		12 Disodium EDTA	0.00102 KG
		13 Glycerin BP/USP	0.102 KG
		14 PROPYLENE GLYCOL	0.0102 KG
		15 WAS BP-EP Silk 783-L (White Soft Paraffin)	0.020 KG
		16 Isopropyl Myristate	0.0306 KG
		17 Euxyl K340	0.0102 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

253 **Case No.:**11/3/83-
ALC1/2019

Party Name:KRISHNA
ANTIOXIDANTS PVT.

Meet No/Date:3/83-
ALC1/2019

Status:Case
Approved

LTD. 10.07.2019

HQ File RLA File Lic.No/Date:0310829192 Defer Date:
:01/83/050/00130/AM20/ :03/94/040/00131/AM20/ 22.05.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
POUR POINT DEPRESSANT PROCHINOR AP 1136(36% Active)	1KG	ALPHA PLUS C20- 24 / ALPHA OLEFIN C20-24	0.0616KG
		ALPHA OLEFIN C30+ / ALPHA OLEFIN C30+HA	0.100KG
		MIX XYLENE	0.640KG
		MALEIC ANHYDRIDE	0.0511KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:9/3/83- Party Name:SYNTHITE Meet No/Date:3/83- **Status:**Transferr
ALC1/2019 INDUSTRIES ALC1/2019 **d to concerned RA**
PRIVATE LIMITED 10.07.2019

HQ File RLA File Lic.No/Date:101006018 Defer
:01/83/050/00128/AM2 :10/24/040/00012/AM2 4 Date:10.07.2019
25 0/ 0/ 22.05.2019

4 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:2/3/83- Party Name:DEEP Meet No/Date:3/83- **Status:**Case
ALC1/2019 POLYMERS LIMITED ALC1/2019 **Approved**
10.07.2019

255 HQ File RLA File Lic.No/Date:0810145343 Defer Date:
:01/83/050/00121/AM20/ :08/24/040/00070/AM20/ 23.05.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:18/3/83- Party Name:RECKITT Meet No/Date:3/83- Status:Case
ALC1/2019 BENCKISER ALC1/2019 **Approved**
HEALTHCARE INDIA 10.07.2019
25 6 PRIVATE LIMITED

HQ File RLA File Lic.No/Date:051041071 Defer Date:

86

:01/83/050/00137/AM20/ :05/24/040/00113/AM20/ 8
24.05.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import item	Qty(In Grams)
Scholl Hard Skin Softening Cream	1KG	1 Glycerin BP/EP/USP (Glycerol)	43.35 Grams
		2 Allantoin	3.06 Grams
		3 Citric acid Anhydrous	5.10 Grams
		4 L(+) Tartaric acid cryst., emprove exp Ph	5.10 Grams
		5 Lactic Acid	5.10 Grams
		6 Keltrol CG (Xanthan Gum)	2.04 Grams
		7 Brij S2-SO-(MV)	35.70 Grams
		8 Brij S721-SO-(SG)	15.30 Grams
		9 Lanette O (Cetearyl alcohol)	30.60 Grams
		10 Peach Kernel Oil	Not Allowed
		11 Tegosoft DO	51.00 Grams
		12 Cetiol SB 45	Not Allowed
		13 Salicylic Acid Fine Powder Extra Pure	12.75 Grams
		14 Belle GNF Perfume	1.02 Grams

Note: Import item No. 10 and 12 falls under chapter 15 – Vegetable/Edible oil. Hence not allowed under Para 4.07 Cases.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Case No.:20/3/83-
ALC1/2019**

Party Name:KRISHNA
ANTIOXIDANTS PVT.
LTD.

Meet No/Date:3/83-
ALC1/2019
10.07.2019

**Status:Case
Approved**

HQ File
:01/83/050/00139/AM20/

RLA File
:03/94/040/00144/AM20/

Lic.No/Date:0310829272 Defer Date:
27.05.2019

257 **Decision** :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
ORGANIC SURFACE ACTIVE AGENT {CRISTOL OSSA-2}81% ACTIVE { ALKOXYALTED	1kg	ETHYLENE OXIDE	0.412kg

OHENOLIC RESIN-81% ACTIVE}			
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:23/3/83-ALC1/2019 **Party Name:**KRISHNA ANTIOXIDANTS PVT. LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00142/AM20/ **RLA File** :03/94/040/00151/AM20/ **Lic.No/Date:**0310829309 **Defer Date:** 29.05.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
BUTYLATED TRIPHENYL PHOSPHITE (BTPP)	1kg	1 BUTYLPHENOL 232	0.935kg
		2 YELLOW PHOSPHORUS	0.085kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:33/3/83-ALC1/2019 **Party Name:**L S CHEMICALS AND PHARMACEUTICALS **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00152/AM20/ **RLA File** :03/95/040/00184/AM20/ **Lic.No/Date:**031082935 **Defer Date:** 4 30.05.2019

Decision : Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty	Import item	Qty
LEAD NITRATE	1kg	LEAD INGOTS	0.63kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee:-

Case No.:42/3/83-ALC1/2019 **Party Name:**KRISHNA ANTIOXIDANTS PVT. LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00161/AM20/ **RLA File** :03/94/040/00170/AM20/ **Lic.No/Date:**0310829387 **Defer Date:** 03.06.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
QUARTERNARY POLYAMINE - 42% ACTIVE (CRISTOL SHALESTAB ACE)	1kg	EPICHLOROHYDRIN	0.282kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:37/3/83-ALC1/2019 Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Transferred to concerned RA**

HQ File :01/83/050/00156/AM2 RLA File :10/24/040/00015/AM2 Lic.No/Date:101006018 9 Date:10.07.2019
26 0/ 0/ 03.06.2019

1 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:38/3/83-ALC1/2019 Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Transferred to concerned RA**

HQ File :01/83/050/00157/AM2 RLA File :10/24/040/00013/AM2 Lic.No/Date:101006019 0 Date:10.07.2019
26 0/ 0/ 03.06.2019

2 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:39/3/83-ALC1/2019 Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Transferred to concerned RA**

HQ File :01/83/050/00158/AM2 RLA File :10/24/040/00014/AM2 Lic.No/Date:101006019 1 Date:10.07.2019
26 0/ 0/ 03.06.2019

3 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:51/3/83-ALC1/2019 Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED Meet No/Date:3/83-ALC1/2019 10.07.2019 **Status:Transferred to concerned RA**

26 4 HQ File :01/83/050/00170/AM2 RLA File :10/24/040/00017/AM2 Lic.No/Date:101006019 8 Date:10.07.2019
0/ 0/ 07.06.2019

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for

redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:53/3/83-ALC1/2019 **Party Name:**TECHNO WAXCHEM PVT.LTD., **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

265 HQ File RLA File Lic.No/Date:0210209229 Defer Date:
:01/83/050/00172/AM20/ :02/24/040/00028/AM20/ 07.06.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.:56/3/83-ALC1/2019 **Party Name:**SOLTEX PETRO PRODUCTS LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Deferred

266 HQ File RLA File Lic.No/Date:0310829509 Defer Date:
:01/83/050/00175/AM20/ :03/95/040/00063/AM20/ 10.06.2019 11.09.2019

Decision :The Committee considered the case as per agenda and decided defer the case and examine by DPIIT.

Case No.:57/3/83-ALC1/2019 **Party Name:**J K PARAS POLYCOATS LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Deferred

267 HQ File RLA File Lic.No/Date:0510410872 Defer Date:
:01/83/050/00176/AM20/ :05/23/040/00109/AM20/ 11.06.2019 11.9.2019

Decision : The Committee considered the case as per agenda and decided defer the case and examine by DPIIT.

Case No.:64/3/83-ALC1/2019 **Party Name:**ATUL LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File RLA File Lic.No/Date:081014549 Defer Date:
:01/83/050/00183/AM20/ :08/24/040/00087/AM20/ 9 12.06.2019

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:-

268	Export Item	Qty	Import Item	Qty
	Nicosulfuron Technical	1KG	1 2-Aminosulfonyl-N, N-Dimethylnicotinamide	0.587kg
			2 4,6-Dimethoxy-2-(Phenoxy carbonylamino) Pyrimidine	0.705kg
			3 1,8-Diazabicyclo (5.4.0) undec-7-ene	0.392kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms

Committee.

Case No.:61/3/83-
ALC1/2019**Party Name:**HEMANI
INDUSTRIES LIMITED**Meet No/Date:**3/83-
ALC1/2019
10.07.2019**Status:**Case
Approved**HQ File**
:01/83/050/00180/AM20/**RLA File**
:03/94/040/00194/AM20/**Lic.No/Date:**031082957 **Defer Date:**
6
12.06.2019**Decision :**The Committee considered the case as per agenda and decided to ratify the norms as under:-

26 9	Export Item	Qty	Import Item	Qty.
	METAMITRON TECHNICAL (98% MIN)	1KG	1 BENZALDEHYDE	1.326KG
			2 SODIUM CYANIDE	0.685KG
			3 HYDRAZINE HYDRATE (64%)	1.386KG
			4 TOLUENE	0.255KG
			5 ETHYL ACETATE	0.872KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:66/3/83-
ALC1/2019**Party Name:**CRYSTAL
CROP PROTECTION
LIMITED**Meet No/Date:**3/83-
ALC1/2019
10.07.2019**Status:**Case
Approved**HQ File**
:01/83/050/00185/AM20/**RLA File**
:05/23/040/00105/AM20/**Lic.No/Date:**0510410927 **Defer Date:**
13.06.2019**Decision :**The Committee considered the case as per agenda and decided to ratify the norms as under:-

270	Export Item	Qty	Import item	Qty.
	Lambda Cyhalothrin 5% EC	1 Litre	Lambda Cyhalothric Acid 99% Min.	0.0304 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:68/3/83-
ALC1/2019**Party Name:**MIICRON
WIRES AND POLYMERS
PVT LTD**Meet No/Date:**3/83-
ALC1/2019
10.07.2019**Status:**Case
Approved**HQ File**
:01/83/050/00187/AM20/**RLA File**
:03/95/040/00230/AM20/**Lic.No/Date:**0310829681 **Defer Date:**
14.06.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms on net to net basis.

Case No.: 77/3/83-ALC1/2019 **Party Name:** KANCOR INGREDIENTS LIMITED **Meet No/Date:** 3/83-ALC1/2019 10.07.2019 **Status:** Transferred to concerned RA

HQ File :01/83/050/00196/AM20/ RLA File :10/24/040/00020/AM20/ Lic.No/Date:101006020 7 19.06.2019 Defer Date:10.07.2019

27 0/ 0/ 19.06.2019

2 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.: 89/3/83-ALC1/2019 **Party Name:** PROEC ENERGY LIMITED **Meet No/Date:** 3/83-ALC1/2019 10.07.2019 **Status:** Case Approved

273 HQ File :01/83/050/00208/AM20/ RLA File :05/24/040/00175/AM20/ Lic.No/Date:0510411028 24.06.2019 Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify as applied for the norms as applied for.

Case No.: 98/3/83-ALC1/2019 **Party Name:** GLOBUS INTERNATIONAL COATERS PVT. LTD, **Meet No/Date:** 3/83-ALC1/2019 10.07.2019 **Status:** Case Approved

HQ File :01/83/050/00217/AM20/ RLA File :03/94/040/00250/AM20/ Lic.No/Date:0310829907 25.06.2019 Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under.

274

Export Item	Qty	Import Item	Qty.
RELEASE PAPER 130 GSM + / - 10%	50MT	CONTAINING CLAY COATED PAPER 130 GSM + / - 10%	52MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 104/3/83-ALC1/2019 **Party Name:** E.I. DU PONT INDIA PRIVATE LIMITED **Meet No/Date:** 3/83-ALC1/2019 10.07.2019 **Status:** Case Approved

275 HQ File :01/83/050/00223/AM20/ RLA File :34/24/040/00090/AM20/ Lic.No/Date:3410045238 26.06.2019 Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
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2,4 D Sodium salt 75.6% ww + Metsulfuron methyl 0.7% ww + chlorimuron ethyl 0.7% ww WP (Ally Plus 77 WP Herbicide)	1KG	Chlorimuron Ethyl Technical	0.007035KG
		Metsulfuron Methyl Technical	0.007035KG
		2,4 -D Sodium salt	0.7600KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:106/3/83-ALC1/2019 **Party Name:**INDOGULF CROPS SCIENCES LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00225/AM20/ **RLA File** :05/23/040/00127/AM20/ **Lic.No/Date:**0510411077 27.06.2019 **Defer Date:**

276 **Decision :** The Committee considered the case as per agenda and decided to ratify the norms as under:

Export item	Qty	Import Item	Qty
Lambda cyhalothrin 5% EC	1 Litre	Lambda cyhalothrin acid 99%	0.0304KG
Lambda cyhalothrin 5% EC		Lambda cyhalothrin acid 99%	

Case No.:109/3/83-ALC1/2019 **Party Name:**ARISHINA LIFE SCIENCES PVT LTD **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to concerned RA

HQ File :01/83/050/00228/AM20/ **RLA File** :10/24/040/00025/AM20/ **Lic.No/Date:**101006021 5 28.06.2019 **Defer Date:**10.07.2019

277 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:108/3/83-ALC1/2019 **Party Name:**PLANT LIPIDS PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to concerned RA

HQ File :01/83/050/00227/AM20/ **RLA File** :10/24/040/00023/AM20/ **Lic.No/Date:**101006021 3 28.06.2019 **Defer Date:**10.07.2019

278 **Decision :** The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided

that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:111/3/83-ALC1/2019 **Party Name:**MESO CARBON INDIA PVT. LTD. **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File :01/83/050/00230/AM20/ **RLA File** :08/24/040/00027/AM20/ **Lic.No/Date:**0810145605 01.07.2019 **Defer Date:**

Decision :The Committee considered the case as per agenda and decided to ratify the norms as under:

279	Export Item	Qty	Import Item	Qty
	ACTIVATED CARBON FOR BIOGAS TREATMENT	500000KG	ACTIVATED CARBON	500000KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:115/3/83-ALC1/2019 **Party Name:**ARJUNA NATURAL PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to concerned RA

HQ File :01/83/050/00234/AM20/ **RLA File** :10/24/040/00027/AM20/ **Lic.No/Date:**101006021 7 02.07.2019 **Defer Date:**10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:114/3/83-ALC1/2019 **Party Name:**BIOINGREDIA NATURAL PRIVATE LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Transferred to concerned RA

HQ File :01/83/050/00233/AM20/ **RLA File** :10/24/040/00026/AM20/ **Lic.No/Date:**101006021 6 02.07.2019 **Defer Date:**10.07.2019

Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.:117/3/83-ALC1/2019 **Party Name:**ATUL LIMITED **Meet No/Date:**3/83-ALC1/2019 10.07.2019 **Status:**Case Approved

HQ File **RLA File** **Lic.No/Date:**0810145623 **Defer Date:**

94

:01/83/050/00236/AM20/ :08/24/040/00089/AM20/ 03.07.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for.

Case No.: 118/3/83-
ALC1/2019

Party Name: KRISHNA
ANTIOXIDANTS PVT.
LTD.

Meet No/Date: 3/83-
ALC1/2019
10.07.2019

Status: Case
Approved

HQ File

:01/83/050/00237/AM20/

RLA File

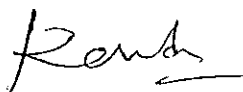
:03/94/040/00270/AM20/

Lic.No/Date: 0310830029 **Defer Date:**
03.07.2019

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
283 ORGANIC SURFACE ACTIVE AGENT [CRISTOL OSAA-8] (POLYETHYLENE PROPYLENE OXIDE)	1kg	ETHYLENE OXIDE	0.4006kg
		PROPYLENE OXIDE	0.5658kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.



Date: 09.08.2019
Place: New Delhi

Ashok Kumar Kanodia
Foreign Trade Development Officer